beneficiaries has decreased by 40 Per cent in Maharashtra itself. Why? I want an explanation on this from the hon. Minister. The ESI hospitals will have to be overhauled and probided more. facilities, modem medicines, etc. Otherwise, the workers will opt for private and government hospitals arid the very purpose of this scheme will be defeated.

With these observations I support the amendments, I welcome the amendments.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): We will resume discussion on this Bill \* after the discussion on Private Members' Resolution is over at 5.00 P.M.

The House is adjourned for lunch till 2.30 P.M.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled at thirty-four minutes past two of the clock,

The , Vice-Chairman (Sfcri Mirza Irahadbaig) in the Chair.

RESOLUTION REGARDING FORMU-LATION OF A COMPREHENSIVE! NATIONAL WAGE POLICY BY GOVERNMENT.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Now we shall take up the Resolution regarding formulation of a comprehensive National Wage Policy by Government. Shri P. N. Sukul.

SHRI P. N. SUKUL (UTTAR PRADESH): Mr. Vice-Chairman, Sir, I move the following Resolution:

"Having regard to the fact that although Government has enacted a number of (labour welfare laws. Keeping in view the Directice Principles of State Policy, yet the lot of working class, whether of organised or unorganised sector, has not shown much improvement with the changing time, this house is of op-

inion that Government should 'nationalise its 'Wage Policy' for securring to all workers a living wage, as as directed in article 43 of the Constitution and in pursuant thereof, formulate a comprehensive National Wage Policy, so that—

- (i) th<sub>e</sub> bagic wage is linked with the Consumer Price Index;
- (ii) provision is made to ensure that periodical revisions of minimum ' wages, wherever these been fixed under the existing laws, take place regularly;
- (iii) with the rise in prices, pension, gratuity, etc. payable to retired employees is raised in proportion to the rise in cost of living;
- (iv) region-wise disparity in minimum wages is reduced so as to contain labour exodus from one region to another;
- (v) the principle of equal pay for equal work is effectively implemented at all levels;
- (vi) minimum wages are so fixedas to ake the concept of the need based minimum wage as reality;
- (vii) bonus is paid to all workers at the min. .imum rate of 8.33 per cent; and
- (viii) special provision is made to to provide employment opportunities, to women, particularly from economically 'backward areas.'

Mr. Vice-Chairman, Sit, it is indeed regrettable that despite a lapse of 40 years sinc<sub>e</sub> Independence and in spite of express provisions in the Constitution under the Directive Principles, we have not' yet been able to evolve a National Wage Policy, and our failure to do so has resulted in continued suffering of crores and crores of

employees and workers as well as in a definite setback to the desired development of harmonious industrial relations so essential for the protection and promotion of a productivity culture.

Today the wage Policy in India is at the crossroads and the formulation of a National Wage Policy applicable to the whole nation has become a dire the necessity for having desfred growth not only in the industrial and public sectors but also in the a,gricultural sector. No doubt, formulation of a National Wake Policy is not an easy task in our country where erores and crores of people belong to the unorganised sector. What is unfortuante is that we have always adopted an ad hope poroach to wage revisions and payment of DA and bonus. This has led to an irrational wage structure resulting in under 'burden on industry and the State errhenuer. it has' also caused west heartburning among certain sections of the toiling masses.

Article 42 of the Constitution provides:

> "The State shall make provision for securing just and humane condtions. of work.."

#### Artcle 43 directs that:

• "The State shall endayour to secure, by suitable legislation or economic organisation or in any other way, to all workers agiicultural, industrial of otherwise, work, a living wage conditions of work ensui Ing a decent standard of life\* and full euioyment of leisure and social and cultural opportunities and. in particular, the State shall endeavour to promote cottage industries on an individual or co-operative basis in rural areas."

A new article 43A has been added in the Constitution for securing workers'

participation in the management of establishments or other organizations engaged in. any industry. Even in our Five-Year Plan, stress has been laid on securing the legitimate dues of the worker. The First Five-Yearstated that:

"All wage adjustments should conform with a broad principle of social policy and disparity of incomes should be reduced to the utmost extent except when they are justified by differences in skill, training and experience mental and physical requirements, etc."

The Second Plan adopted the policy of a socialist pattern of society and it was recognized therein that:

> "Creation of industrial democracy was a prerequisite for the establishment of a socialist socity."

Therein it was laid down that the labour was to be given a fair wage by linking the wage icnrease with production. 'increase in **Tripartite** wage boards were set up for settling wage disputes.

The Third Plan followed the recommendations of the earlier Plans with respect to minimum wage flxatio.n reduction in disparities and dieffrentials etc.. but it emphasised the role of productivity for the first' time. Need-base was to be used four determining wages of workers.

The Fourth Plan more or less reiterated and emphasised the policy laid down in the earlier three Plans.

The Fifth Plan emphasised the need for the furtherance of the objectives set forth under the Labour Policy in the earlier four Plans and stated that "raise in wages unrelated to productivity should be avoided in the interest of price stability.'

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The Sixth Plan provided that "the of minimum wage should be raised in such a manner that soon the concept of the need-base becomes "the reality". Τt also stated that construction of a proper -cost of living index and the linkage of the wages to the index by an appropriate formula in all areas of wage employment is necessary for protection of. the real wages.

"an The Seventh Plan stated that important aspect of. labour policy pertains to the formulation of an appropriate wage policy".

As the period of the Seventh Plan is yet to be completed, I have brought this Resolution in consonance with its objective that an appropriate national wage policy must be formulated before the commencement of the next Five Year Plan.

The basic objectives of wage policy are. A rise in' the levels of real incomes consonance with the increase in productivity, protection of employment, improvement productive shifts in skiils, sectoral in desired directions and reduction in disparities as they help employment.

The evaluation of a rational wage policy is, therefore, a mandate contained the Constitution and its in emphasised importance has been in our various Plan documents.

> It is true that it is an uphill task, particularly in an economy in transition wedded to democracy and socialism like ours. There is no doubt that our wages are regulated, but they are regulated in a haphazard manner. Such a wage policy is yet to be evolved as may be consisting of (1) a set of. mutually consistent and legitimate objections; (2) scheme of variables to be used to meet them, and (3) machinery required for it.

A comprehensive wage-income policy consistent with the objectives of our planned development hag always

remained an acamedic exercise during, the entire era of Planning. The wage structure abounds in disparities distortions and anomalies between the Government, public and private sectors and within each sector itself. Within the organised industrial sector there are substantial inter-industry wage differentials for unskilled and semiskilled labour and within an industry there are marked occupational wage differences. Also for the occupations, there are marked inter-firm or interindustrial wage differentials in the industry. The distortions in the wage structure are largely due to ad hoc approach followed in the past to the problems of periodical revision emoluments in public enterprises and in the organised private sector indus-

So far as the unorganised sector ia concerned, it suffers from inadequate wages and irrational wage and income structure. The fact remains that the concept of fair wages in spite of the tribunal awards remains imprecise and vague. The present wage structure is following a lop-sided pattern and is resulting in inequalities and dissimilarities. They become a major source of dissatisfaction among workers which mav cause loss of morale, enhanced incidence of absenteeism and labour turnover and adversely affect industrial climate. It is, therefore, quite essential that wage policy should be so directed as not to encourage dissatisfaction amongst the workers. In a developing country like ours economic development has implications for wage policy formulation. It induces the working class to aspire for better living Standards. A realistic wage policy assume added significance in countries like India suffering from I inequalities in income and wealth and i inflation. A rational wage policy apart from reducing inter-industry, inter-regional disparities should maintain a reasonable balance between the wage and non-wage incomes in all I sectors of the economy. It should aim I at improving the wages of poorly paid

aim\* unorganised workers. While controlling inflation, wage policy should be able to provide more employment opportunities. In other words, provision for fair wages should not be at ' the expense of "creation of job opportunities. At present the wages are left to be determined by the relative bargaining strength of employees and . employers. Of course, collective bargaining can help improve the industrial relations but that is only a temporary solution and not a perma-. nent one. Wage Boards also do not offer a lasting solution to the labour problems. We very well know how

Wage Boards have functioned in the past. The latest instance is of the Wage Board of Justice Bachchawat on the working journalists. Apart from the long time, it has taken to submit its report, the recommendations by it are also not satisfying to all. At least newspaper proprietors the are prepared to implement the Wage and loss of mandays affecting the Board Award. An important factor

which has contributed to the strides production is discontentment workers arising out of the irrational wage structure whether they be factory workers, bank workers or even whitecollared workers who are called salary earners such as doctors, government servants, teacher, etc Recently, doctors went on strike and the crux of the problem was about non-practising" allowance to be given to a junior doctor. That strike was prolonged and it ended not on the basis of any rationality but just on the basis Of some give and take, doctors wanting

Rs. 900 and the Government giving them Rs. 300. Although it has established a temporary lull; that is not the end of the dispute. Such instanresort to agitational methods ces of be multiplied. The main reason can for all these ills is our failure to evolve a rational wage policy at an All India level. Now, therefore, the time has come. Sir, to take some concrete steps towards evolution of such a policy. I have enumerated my

Resolution the various directions it which we can move to begin with. The concept of basic wage requires to be thoroughly studied in this context. A national wage policy ought to evolve appropriate minimum wage structure and it must also concern with all the sectors of the economy. No country can claim to be socialist if it fails to .guarantee minimum wages for workers whether in agriculture industry, The country should lav down a general national minimum wage based on an assessment of the essential requirements of industrial Worker', family belonging to the lowest income group. In this context, diffe rent terminologies have been introduced. They are; (1) The Statutory Minimum Wage. This term owes its origin t<sub>0</sub> the provisions of the Minimum Wages Act of 1948. (2) the Basic Minimum Wage. This term was used in awards and judicial pronouncements. (3) The Minimum Wage. (4) The Fair Wage and (5) The Living Wage. The last three terms were used in the report of the Committee on Fair Wages. The need-based minimum wage, this expression was prepared by the 15th session of the Indian Labour Conference held in July, 1957 which stated that the minimum wage was need-based- There are disparities between the minimum basic wages and allowances being paid in different industries in the organised sector. These disparities become even greater when we take into account the allowances like house rent, city compensatory, uniform, overtime etc. The minimum wages fixed for the same category of workers are different for different reasons. The Fourth Pay Commission had submitted its report in 1985 in which it fixed the lowest basic pay for the Central Government staff at Rs. 750/- per month. The minimum wage is required not merely for bare sustenance of life but also for the preservation of the efficiency of the workers by providing a measure of medical and other amenities. The Committee on Fair Wages felt that while the lower limit for fair

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wage must obviously be the minimum wage, the upper limit was set by the capacity of the industry to pay. The concept of living wage became all the more famous because of the Directive Principles of State Policy, contained in the Constitution. It is reasonable that the minimum wage to assume should be need-based and should ensure the minimum human needs of labour irrespective of any consideration. The minimum human needs can be specifid in terms of food, shelter, clothing and miscellaneous things. If a worker does not get even the minimum wage, his efficiency will be greatly impaired and this will slowly and surely affect the interest of the industry as well as the national, economy. Non-payment of even the minimum" wage obviously implies (exploitation of labour. Not only the unorganised labourers get low wages but there are wage differbetween male and female workrs. In the case of a sugar mill, the 'Labour Policy Tribunal observed and I quote;

"Where there is no evidence that there women workers do less work than men or put in less hours of work, we "see no good reasons to make any distinction between male and female workers in matter of basic wages."

'The wide disparity between the wages of men and women is primarily because of the belief that the latters' earnings are only supplementary and •not supportive to the family income. This fact is taken advantage of by the unscrupuious 'employers make them slog for long hours for a In a country suffering pittance. from grinding poverty, ensuring effective implementation of laws renting to minimum wages assumes import-The alarming growth in labance. our force particularly in the unorganised sector considerably reduces the bargaining power of labourers. employers, are therefore in a position to pay very low wages, less than the

minimum wages to the workers. This is not a happy situation. It impliee exploitation of the worst type. Government should therefore take positive steps to guarantee minimum wages to workers. It shoul encourage trade unionism among workers particularly in the agricultural sector so as to minimise the exploitation of workers at the hands of the employers.

Secondly, no time should be lost in revising the basic wage in accordance with the rise in the consumer price index." There should be periodical review of the minimum wage at a national level and no time should be lost in upgrading the same in the context of not only rise in prices but also as and when industries make pro-Every year, the Government fits. incentives to the industries gives though Budgetary methods but nothing is said about the wages of the workers. It is high time that we should realise that workers draw wages not because they do work, not because they have to live but because as a national Policy, which is . wedded to soaialism, workers must get their dues. Workers must also share the prosperity of the industry and the gross national product. The same applies to such benefits as pension, gratuity etc. Payabe to retired employees of the Government. he raised in nioportion to should the rise in the cost of living. course, the Central Government has evolved a formula in accordance with the recommendations of the Pair Commission to neutralise the cost of living. However, this is not done ■ many States. As a result, there is agitation in many State? for establishing parity of remuneration with the corresponding employees of the Centra<sup>1</sup> Government. The Government should give careful thought to this and evolve some formula so as to brinp about parity of pay-scales of the same type of work being done by the Central Government employees and the State Government employees.

 $av_e$ already spoke<sub>n</sub> about equal work. Since women equal  $o_{r}$ an important component οf the force and they bear a uig since burden. special steps will have taken to promote their welfare, wages, we must - context of late policies relating to women 1 which seek to remov<sub>e</sub> d li i'i'es under which women work • rengthe<sub>n</sub> their bargaining posiinprove their wages and workiditions. It is true, Sir. that J .qual Kemueration Act in 1976. Thi<sub>s</sub> Act provides payment of equal remuneration to men mid women for the same work or work of similar nature and for production of discrimination on ground of sex against women in mati imployment. However, the of the Act impmntation leaves much ;of be desired. Women works getting less than the amount kers their counterparts for the given Same work. . What is worse, they have suffer not only wage discribut also to meekly put up mina with I Tied payment, unexplained whim ;... sexual exploitation in the unorg .■■> ,1 sector. Even the Act has i • •; lied on paper for the last raor<sub>e</sub> ■ decade. A comprehenon the Act was undersive: taken "ie College of Social Work, Hvder That study revealed discrimination that t against women fact, on the increase in every1 organised establishment. Added widespread the illiteracy and ig < of the Act among women nv •( all the more easy for the em r\* to,exploit them with imnu'iii the study revealed that payment nequal wages is a part discrimination agof the the work place. The ainst wc killed women range wages • cent and 75 oer cent between Further, that of unsku males. that, for agricultural study abour to and women are paid Werenti--r.es for identical ooeatiotis v.-" - average earning.? of rker coming to twoie femal

thirds of the average earnings of the male worker, . So far as the conindustry is concerned, struction where there is a large number of woemployed as contract labourers, the study observed, that the average daily wage of a woman worker is just Us. 10.07 as against Rs. 13.91 of the male worker. It is, therefore, quite essential that the Act is given a fresh look and more teeth are provided to the Act so that this welfare measure tor women does not remain on paper. As tor women labour, given they have to be sperecognition cial and provid-ed with requisite facilities bringtor them into the mainstream economic growth. Now that we are reserving 30 per cent, of seats for women in panchayati raj institutions, the need for absorption of more women in employment sector and promotion in their career in the employment market is ver<sub>v</sub> essential and urgent. ' This is more so in backward areas. The major task in regard appears to be:

- (1) to treat -women as one specific target group in all rural development programmes;
- (2) to ensure that in all development programmes women have a representation;
- (3) to increase women participation in trade-unions and in decisionmaking; and
- (4) to improve and hence enlarge  $th_e$  scope of the existing ^gislations for women workers.

So far as bonus is concerned, Sir, there is now no going back On the issue. We have enacted a law to compulsorily pay bonus. Yet conbicts arise tor payment of bonus.

Bonus and dearnes, allow- ance are the direct consequences of the-irrational or faulay methods of wage fixation. It is true

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that it is necessary to pay more attention to payment of fair wages than to payment of bonus in our country because of the prevailing low wage levels. Once the wage anomalies are removed through appropriate wage policies, the bonus would be delinked from wages and there may then be no need for a minimum bonus. But I don't think such a time will come very soon.

again s<sub>0</sub> for as the organised sector is concerned, the payment of bonus is ensured but the benefits of bonus reach only a small percentage of the labour force in that sector. The interests of those working in the unorganised sector cannot be ignored. It a higher rate of bonus to workers in the organised sector leads to inflation, the workers in the unorganised sector, besides being denied the benefits of bonus, will have to face the problem of rising prices. Some long-term solutions should, therefore, be found and it should be ensured that persons working in the unorganis ed sector also get bonus as those in the organised sector. As I said at the beginning, it is a dilemma as to what a rational Or national wage policy should be. It could be applied as a prominent feature of our developmental strategy. About 15 ago the Planning Commission had appointed a Committee on Wage Policy under the chairmanship of one of its members, Shri S. Chakravarti. The report of that Committee, has perhaps never seen the light of the day. However, I gather that the Committee is reported to have set out the following objectives of a wage policy:

- (1) To ensure minimum wages not less than the poverty' line in the interests of the health and efficiency of workers;
- (2) To ensure  $t_0$  -workers and employees a due share in the fruits of work;
- (3) To rationalise inter-occupational, inter-industrial and inter-

■ Wage Policy

regional wage differentials and reduce disparities in a phased manner:

- (4) To eliminate progressively unjustified Wage differential bet ween the organised and the unorganised sectors;
- (5) To compensate workers'and employees for exceptional hazards to health and life involved in certain occupations or other exceptional disadvantages such as temporary term tenure and remote or backward location;
- (6) To compensate workers and employees  $t_0$  an appropriate degree for the rise  $i_n$  the cost of living;
- (7) To avoid pushing up wage levels as would encourage substitution of capital for labour or reduce the overall demand for labour;
- (8) To provide incentives for higher productivity and acquisition of skills;
- (?) To reduce wage disputes to the minimum and thus contribute to healthy industrial relations;
- (10) To promote vertical and saptial mobility of labour;
- (11) To eliminate malpractices in the payment of wages. For achieving these objectives a national wage structure has to be evolved which involves the working out of a graded structure based on skill differences and fixation of wages for each grade. The total wages received by a worker in this structure will comprise:
  - (1) A minimum wage;
  - (2) A skill differential;
  - (3) Compensation for excer tional hazards and disadvantage in an employment;
    - (4) Growth evident;
    - (5) Dearr.ass allowance:
    - (6) Share in profits

It is in this light, therefore, that the time has come for a thorough examination of the concept of wage structure applicable at the national level in order to end exploitation of labourers and encourage productivity amongst them and bring about the maximum contribution to the national economy ensuring peace and harmony in industrial relations. I, therefore, commend my resolution for the acceptance of the House.

SHRI CHITTA BASU (West Ben gal): Sir, I move—

That at the *end* of the Resolution the following is *added* namely:—

"and to give effect to this policy, the Government should suitably reorient its economic policies."

The questions were proposed.

जी सस्य पकाश मालवीय (उत्तर प्रदेश):
माननीय उपसभाष्ट्रश्न जी, श्रोपशपित नाथ
सकुल जी ने जों संकल्प रखा है और साथसाथ श्री चित्त बसु जी ने जी ग्रापना
संसोधन प्रस्तुन किया है, इन दोनों का
समर्थन करने हे लिए मैं खड़ा हुग्रा हूं।
इस संकल्प से जी इप देश के बहुत ही
पिछड़े हुए लोग हैं, ग्राधिक दृष्टि से कमजीर
लोग हैं, मेइनत कश मजदूर हैं, उनके जीवन
में निश्चित रूप से, यदि सरकार इसकी
स्वीकार कर ले, तो रोशनी ग्राएगो।

जता सुकुल जो ने अपने प्रस्ताव में कहा भी है इस संकल्प के जरिये जो श्रमिक वग है उन्हें लाभ होगा । साथ-साथ जो सेवा निवृत्त कमचारी हैं उन्हें पेंशन हैं। बोतस आदि के संबंध में भी लाभ मिलेगा और साथ-साथ जो महिनायें हैं और विशेष करके जो आधिक वृष्टि से पिछड़े क्षत्रों की महिनायें हैं उनके लिए रोजगार की व्यवस्था करने का आवधान करने का प्रस्ताव निश्चित रूप से प्रशंसनीय है । हमको देखना यह है कि संविधान के लागू होने के 40 वर्ष के बाद भी भाज हम को इस हालत में पहुंचे कि सुकुल जी को इस संकल्प को लाने की भावभ्यकता पड़ी । हमारे संविधान निर्माताओं ने संविधान में मालिक प्रधिकारों की व्यवस्था की है और साथ-साथ संविधान में निदेशक सिद्धातों की भी व्यवस्था की गई है जिनका परिपालन करके राज्य कामून बनाकर समाज के इन वर्गों की भलाई का काम कर सकता है । यह बात सही है कि बीच-बीच में इस प्रकार के कानून लाये गय । लेकिन वास्तविक रूप से जो इन लोगों को उपलब्ध होना चाहिए था वह इस क्षेत्र के लोगों को उपलब्ध नहीं हुआ है।

अभी मैंने मौलिक अधिकारों की चर्चा की है। हमारे संविधान के अनुच्छेद 19 में इस दात की कहा गया है—

"All citizens shall have the right to practice any profession, or to carry on any trade or business"

यह चीज हमारे मौलिक ग्रधिकारों के अध्याय में जुड़ गई है। उसके बाद संशोधन के अनुच्छेद 23 में कहा गया है—

"Traffic is human beings and *begat* and other similar forms of forced labour are prohibited and any contravention of this provision shall be an offence punishable ia accordance with law."

"No child below the age of fourteen years shall be employed to work in any factory or mine or engaged in any other hazardous employment."

लेकिन आज हमारे देश की जो आर्थिक नीति रही है. आर्थिक व्यवस्था रही है उसके चलते कितने ही स्थानों पर 10--10 और 12--12 साल के

## [श्री संत्य प्रकाश मालवीय]

ा 🕊 में से बेगारी ली जाती है। उनके े ऐसे काम लिये जाते हैं जिन कामों को करने के लिए वे बिल्कुल ही प्रक्षम्य होते हैं, शारोरिक द्ष्टि से श्रक्षम्य होते हैं। लेकिन इस देश में गरीबी है, इस देश में पिछड़ायन है, इस देश में, **कृपोषण है** तो अंदा रहने के लिए कोई न कोई काम करना पड़ता है। इसलिए सरकार को इस और निशेष इयान देना चाहिए हमारे देश में चाइल्ड लेबर एक्ट भी है। लेकिन इसकाक।यन्वियन नहीं हो पाता है। स्टेशनों पर 10--10 भौर 12--12 साल के लड़के भारी बोध उठाने के लिए मजद्र होते हैं 13 और 14 साल के छोटे-छोटे बच्चे रिक्शा चलाने के लिए मजबूर हो जाते हैं और दो-लीन सवारियों का बोझ होते हैं। इस क्योर सरकार को विशेष ध्यान देना चाहिए। सुकुल जी ने जो संहरूप रखा **है** ग्रगर करकार इसको स्वोकार कर ले तो में समझता हूं कि इस देश में; जो मार्थिक पिछड़ापने हैं, विशेषकर जो पिछड़े वर्ग के लोग हैं उनको आर्थिक स्थिति सुधारते में सहायता मिलेगी । सरकार को और से अभी हाल में जवाहर रोजगार योजना की दर्चा की मई श्रीर इसके संबंध में सरकार ने • 5 छ काम करना भी गरू कर दिया 🕏 । लेकिन जवाहर रोजगार योजना को पढ़ने से पता लगता है कि जो नैशनल सरल इस्पलाईमेंट प्रोग्राम था भीर जो सरस वैंड-लेस गांरटी प्रोग्राम पा, इस प्रोधामों के लिये जिस धन का भावंदन किया नवाचा, उसी धन को जवाहर रोजगार योजना में हस्तान्तरित करके शामिल कर लिया है मैं कहना **चाहुंगा कि बगर इस प्रकार से** किया ्र वया है तो यह जवाहर रोजगार योजना इस देश में जो गरीबी की रेखा के नीचे रह<sup>ा</sup> वाले लोग हैं, जो बेरोजगार लोग 🕏, ऐसे लोग जिनके लिबे रोटी कपड़े का सहारा नहीं है, उनके साथ क्या 🚅 बहु बहुत बढ़ा घोखा नहीं है । यदोंकि

धापके पास दो कार्यक्रम ये धीर इत दोनों कायकमों के लिये भापने धन भी शबंदित कर लिया या । फिर इसकी क्या जरूरत थी ? इन कायकमी के लिये जब धन ब्रावंटित कर दिया वा तो ये नायंत्रम भं चलते रहते ग्रीर जवाहर रोजगार योजना जो भ्रापने चाल की है उसके लिये नयी धनराशि ब्रावंटित करते, नई धनराशि इस योजना के लिये देते । प्रगर ऐसा होता तो मैं मान सकता था कि आप जनता की भलाई के लिए यह कर नहे हैं। प्रसल में सरार की नीयत जो है वह ठीक नहीं है। सरवार को अपनी नीयत ठीक करनी चाहिए क्योंकि तीन-वार महं नों में चनाब धाने वाले हैं इसलिये सरकार ने एलान कर दिया जवाहर रोजगार योजना का, फिर ऐलान किया पंचायती राज ऐंट में संशोधन लाने का और फिर ऐलान किया स्थानीय निकायों के संबंध में कानून लाने का । सरकार ने साढ़-बार, पीने पांच साल तो इस तरफ कोई ध्यान नहीं दिया लेकिन इस सम्य सर्ार इन का एलान कर रही है 1971 में सरकार ने ऐलान किया था कि गरीबो हटायेंग और इसके लिये गरीबी हटाग्री का नारा दिया था। लेक्नि इससे इस देश में गरें बी नहीं घटी गरीबी बढ़ती गई । ठीक इस तह से जवाहर रोजगार योजना, पंचायत<sup>े</sup> रोज श्रीर स्वानीय निकायों की चर्चा हो रही है। इसलिये इस संबंध में सरवार की प्रपनी नीयत को साफ करना होगा। अगर सरकार का चुनावी दुरिटकोण होगा तो इससे न देश आ भला होगा और न देश की जनता का किसी तरह से भला होगा । मैंने शरू में इस बात का निवदन किया था कि भाज देश में जो शाबिक गिरावट है, सही मायनों में इसका कारण सरकार की प्राधिक नीतियाँ हैं और इन नीतियों के चलते देश यह इस हालत में पहुंच गया है जहां पर 40 प्रतिशत से प्रधिक लोग गरीबी की रेखा के नीचे रह रहे हैं। अभी सरकार ने लोकसभा में इस बात को माना है कि गत वर्ष

भारत पर जो विदेशी कर्जा है वह 55 हजार करोड़ रुपया का था। पंतरराद्या वित्त संस्थान के धनसार यह कर्जा धप्रेल, 1989 में 75 हजार करोह रूपया होगा भीर इसी म्रंत राष्ट्र य वित्त संस्थान के अनुसार ग्राने वाले विताय वर्ष में यानी 1989-90 में यह जो विदेशी वर्जी है यह बढ़कर एक लाख करोड़ हो जायगा । जब हमारा देश इतने वर्जे में डूबा रहेगा, प्रत्येक व्यक्ति के अपर इतना वर्जी रहेगा. बच्चा जो मां के पेट में है उसके ऊपर वर्जा रहेगा तो कसे आप इस डेश का विकास कर सकेंगे, कैसे देश के मजदूरों का कल्याण कर सकेंगे भीर कैसे जो हमारे देश के गर ब लोग है, जो ग्राधिक दिन्द से वमजोर है उनका हम विकास कर सकेंगे, उनके षीवन में खशहाली ला सकरें। इस लिये मैं समझता हूं कि सुकूल जी का यह जो प्रस्ताव है सरकार इसको स्वीवार कर ले ग्रगर सरकार ऐसा वरती है तो निष्ति रूप से देश की ग्राधिक वशा में सुधार होने की गुंजाइश है।

श्रीमन्, में एक ग्रीर बात की धोर ग्रापका ध्यान ग्राकित चाहुँगा । संविधान में इस बात की अध्यवस्था है कि जो काम का अधिकार है उसको मौलिक ग्रधिकारों में जेडा जायेगा । इस बात की बहुत दिनों से मांग चली था रही है, जो इस देश के नौजवान हैं, जो शिक्षित बेरोजगार हैं बे लोग इस बात की मांग करते आ रहे हैं कि काम पाने का जो अधिकार है उसको संविधान के मीलिक ग्रधिकारों में जोड़ा जाय । निदंशक सिद्धातों में इस बात को लिखा गया है। लेकिन अबर किसी को काम नहीं मिलता है, प्रमर कोई बेकार है, बेरोजगार है तो नयोंकि हमारी चेल फेयर स्टेट है, तो सरकर का, यह कर्तव्य होना चंहिय ऐसे बेरोजगर लोगों की देखभाल करे। बढि उनको काम नहीं मिलता है तो इस कै बदले में उसको बेरोजगारी भता मिलना बाहिए। यह बात बहुत दिनों से मांग के क्ष्म में रखते भाए हैं, विधान सभामों में

भी इन सम्बन्ध में भावाज उठाई जा चुकी है ग्रीर बार-बार लोक सभा तथा राज्य सभा में भी इस संबंध में गैरसरवारी संल्पो द्वारा लाई जा चुकी है। प्रश्नी के जरिए भी माननीय सदस्यगण इस सम्बन्ध में अपनी मांग रख चुके हैं। लेकिन मुझे यह बहते हुए दुख हो रहा है कि सरवार ने इस मांग को मानते ध इन शर वर दिया। 17 मार्च, 1989 को इर सम्बन्ध में मैंने इसी सटन में प्रकृत विया कि क्या सरकार बढती हुई बेरो गारं को देखते हुए बाम पाने क्षधियार को मूलभूत अधिवारों में शामिल वरने का विचार रखता है। सरकार ने इसका यह उत्तर दिया कि मूलभूत अधिकारों में शामिल करने के लिए सरनार तैयार नहीं है। सरवार ने यह भी बताया कि सरवार बेरी गार व्यक्तियों की बेरोजगारों भत्ता देन के पक्ष में नहीं है। मैं यह निवंदन वरना चाहंगा वि श्रं चित्त बसु जी ने जो इप सं ल्प में संशोधन का प्रस्ताव रखा है उसवा आश्य यही है कि जी क्रायिव न तिया है उनमें परिवर्तन होना चाहिए। इन शब्दों के साथ मैं अर्थ पी० एन० सुकुल द्वारा प्रस्तुत किये गये संरहप भीर श्री चित बस द्वारा प्रस्तुत संशोधन का, इन दोनों का समर्थन करता हूं इस श्राशा और विश्वास के साथ, अम मंत्री आर्थी बिदेव्वरे दुबे जी सदन में उपस्थित है, जब सरवार की मोर से वे उत्तर देग तो स्कूल जी के संकल्प को स्वीकार करने की घोषणा व रेंग।

V. NARAYANASAMY (Pon SHRI dichery): Mr. Vice-Chairman, Sir, I rise to support the Resolution moved by Sukulji. It i<sub>s a</sub> vital subject for our times' This Resolution is for~ the wage structure of the employees of this country. Sir, we have the different categories of employees in the unorganised sector such a<sub>s</sub> labour, urban and rural; and employment of children and also in the organised sector such as industrial labour and Government servants. If you study the situation which is prevailing the country, you will find to prfor to Independence and thereafter who wage structure of the employee\*

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has changed. The Wage Policy has been defined by the international Labour Organisation as "Legislation or Government action caicmated to affect the level or structure of wages or both for the purpose of attaining specific objectives of social and economic policy of the country." Therefore, the wage policy of the Government has to keep in mind the social and economic background of any particular category of workers. If we go through history, prior to Independence the working class was neglected and workers were given low wages without taking into account product!-, vity and production. After Independence, attempts were made through Five-Year Plans to formulate wage structtues for the employees various categories. In the Five-Year Plan, 1951-56 various aspects of formulating the wage strut: cure were considered by the Government for the purpose of minimising the disparity in the wages of employees. ActuaUy during First Five-Year Plan period a committee was appointed to go into the question of wage structure taking into consideration the consequences of inflationary trends in the country. It fixed wages according to production and productivity and the skill of the labour. While doing that, the wages of the public sector employees, the wages of Government servants and the wages of the organised sector were categorised. The need-based minimum wage was the key point which was considered by the Government with the sole purpose of implementing the wage policy. Sir, it was not fully implemented. And, therefore, an attempt was made in the Fifth Plan, and in 1073 the Chakraborty Committee was appointed by the Government and the Comrm't+ee submitted its Report and, was placed in Lok Sabha in 1974. Sir. that 'Chakraborty Committee went into the question of the organised labour in the private sector but it did not go throughout - the organised labour in

other areas, that is public sector and also Government- organisations.

Sir, the Chakraborty Committer gave valuable suggestions to the Government for implementation. the important thing is that the Chakj raborty Committee suggested that though the organisel sector is very , small in terms of numbers, its economic importance outweighs that oi other ectors. It has also stated that the objectives of wage policy cannot be realised if its determination was left to the market forces since free bargaiaing between the employers and well-organised workers may lead to the emergence of high wage is ands and to other undersirable consequences. It has to be recognised that eince the whole nation has sacrified by way of taxes, etc. all sections of the population have a share in the prosperity of tlie country. The Committee als<sub>0</sub> uggested the setting of a national wage structure. It has further stated the various. measures .for implementation of the wage structure. Sir, the Committee set out the follow ing objectives of a national wage poMcy; (i) To ensure minimum wages, not below the povertyline in the interests of health and efficiency of. workers; (ii) to ensure workers employees a due share in the fruits of growth; (iii) to rationalise inter-occuoational, inter-industrial and inter-regional wage differentials and reduce disparities in a phased manner; (iv) to eliminate progressively 'unjustified wage differentials between the drganised and the unorganised sectors-" (iv) to compensate workers and employees for exceptional hazards to health and life involved in certain occupations or for other exceptional disadvantages (such as . temporary terms tenure, and remote or backward location): (vi) to compensate workers and employees -to an aopropriate degree for rises in the cost of living; (vii) to avoid pushing up wages to level as would encourage subtitutio\* of capital for labour or reduce the overall demand for labour; (viii) to provide incentives for higher nroductivlty and acquisition of skills; {is)

to reduce wage dispute, to the mini-Bium and thus -contribute to healthy industrial relations; (x) to promote vertical and spatical mobility of lab-Pur and (xi) t<sub>0</sub> remove malpractices in the payment of wages.

Sir, the Commtitee also gave various other suggestions for fixing minimum wages, need-based wages. It also stated that the working class should be given extra allowances when they are working in hazardous industries. Sir, in the organised private sector it was not followed fully and, therefor the workers could not enjoy the fruits of the recommendations made by the Chakraborty Committee.

Sir, as far as the public sector is concerned, at the initial stages, theemloyees were getting salaries, etc. less when compared to the private sector. Therefore, it was thought that a Committee should be appointed to go into the question of the employees' problem relating to the wages structure. Therefore, the Arjun Sengupta Committee was appointed and that Committee also submitted its Report. It suggested a better line for the payment of wagers to the employees when compared to the private sector. Sir, the Government also from time to time brought various measures for the purpose of compensating the workers in respect of their wages as per the price index. Sir, in spite of all these things the Organised sector is getting little benefit. I will not say that they have got fuller benelts out of it. Even in the same category of work whether they are Government sector or it is public sector or it is private sector there is great disparity in the\*determination of wages Sir, I would like to to employees. say that the Government has accent the policy of equal pay for eaual work. When that has been accepted by the Government, it is very easy for the Government also to implement the wage policy which is long pending right from the First Five Year Plan.

Sir, I would like to submit that the people only  $wh_0$  are exploited in the industry are ony in the unorganised sector. The unorganised sector comprises of agricultural labour and constructiin workers. Sir, the agricultural labour is the backbone of our country's development in the agricultural field. But, Sir, if you go through the statistics, each State is paying minimum wages for agricultural labourers despite a direction issued by the Labour Ministry. Sir, if you g<sub>0</sub> to the villages, the people are not aware of the existence of the Act relating to minimum wages. They are not aware of the provisions relating to the payment of wages to them, the hours of work and all these other The people in the rural matters. areas have not been well educated in this line. Eves the trade union leaders are not approaching the area, approaching the rural areas for tha purpose of organising these people and educating them about their rights relating to labour problems. But, Sir, we find that the rural people, the persons who are employed in agriculture or in allied industries like carpentry, blacksmithery etc. if you care to know about their conditions of working, you will see that their wages have not been fixed and the persons who are exploiting them are big landlords and the people are suffering. The Government machinery is not effective to implement labour legislation in those areas.

Sir, another area which has not been covered by labour legislation is the construction industry workers. in our country more than two crores of people are employed in the construction industry. And those people have not been taken care of by any of the trade union leaders or even by the Government. Those peo-ple have not been given any welfare scheme. The hon. Minister brought forward a Bill to streamline the Conditions of work of the construction industry workers and a suggestion has been made by the Petitions Committee that it should be referred to a Joint Com'

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mittee for the purpose of adding some more provisions in the ©ill. Sir, in those areas where the people are living below the poverty line, where the people are having a hand to mouth existence, those people should be given benefits under the labour legislation. Sir, even amongst the Government servants, there is a great deal of disparity between the Central Government servants and the State Government servants. Sir, if you go through the pay structure of the Central Government employees, you will find that it is better than those of the State Government employees. Sir, in most of the States therefore is greater demand by the State Government employees that they would be given the parity of wages with the Central Government employees.

AN. HON. MEMBER: Tamil Nadu has already done it.

SHRI V. NARAYANASAMY: Sir, my hon. friend is saying—I did not want to drag in Tamil Nadu, but he has come in the fray-that Tamil Nadu has announced that they are equating the scale of pay of State Government employees and bringing it on par with the Central Government employees. Immediately after the announcement some of the trade union, which have been affiliated with the DMK party, they called the Chief Minister and Save him a very warm reception and praised him like anything. But next 'day another association met him and they said that the State Government has betrayed the State Government employees as the benefits have been given to Class I officers only and Class HI and Class IV employees have been neglected by the State Government and the situation which Has been created by them is not on par with the Central Government scales of pay. The JAPTI association of Tamil Fadu has said that the Chief Minister nas betraved them and the Central Government pay which has been announced for Class ITT and Class IV"

employees is not on par with the pay of the Central Government employees. The saddest part of it is, the money that they are getting by way of allowances-that is, the differentialis paid to them in the form of savings bands. They are not getting it in paid cash: it being is them in the form of savings The employers had hopbonds. ed that it will be paid to them in cash. But that is not so. Therefore, my friend cannot take the credit that Central Government scales of pay have been announced by the State Government. Then, bonus has not been announced by the State Government of Tamil Nadu as it is given by the Central Government. Apart that, there are other States, like West Bengal, which have not been paying any bonus to the State Government employees on par with Central Government employees . . . (Interruptions).

SHRI SUKOMAL SEN (West Bengal): He should know before he speaks... (Interruptions).

SHRI V. NARAYANASAMY: Why are you gettisg agitated You can repudiate. .. (Interruptions)

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Your name is there! you can reply when you speak.

SHRI SUKOMAL SEN: Why is he bringing in the names of the States?

SHRI V. NARAYANASAMY: I am saying about the National Wage Policy. Some States are giving these wages; some are not. The West Bengal Labour leaders go to Bihar to Rajasthan and say that the State Government employees \*should be given bonus, the scale of pay, the allowances on par with the Central Government. But in their own State, the scale of pay given is not on par with the Central Government of Gode. They go On propagating in other States that it should be given. In most of the Congress-ruled States,

bonus is given to the employees on par with the Central Government, but it is not the case with oppositionruled States. Take the case of Andh-They are not giving ra Pradesh. bonus to the State Government employees on par with the Central Government. This leaves an impression in the minds of the workers, the Government servants, the employees of the public sector units, that wage policy has not been implemented in full in all the State uniformly. The main object of it is that when the National Wage Policy is announced, should be uniformly implemented in all the States and the Central Government should see to it that it is fully implemented in all the states. I am not saying that all the Congress-ruled give the Central Gov-States ernment pay scales. I am not saying that. Nor, 1 am saying that in all the opposition-ruled States, this policy is not being implemented. We are only pleading here that the National Wage Policy to be formulated by the Government should be uniformly implemented so that the employees get benefits as are available to the Central Government employees. the employees, whether in he unorganised sectors, or those working in the rural sector, whether Government service or in public ector units, should get the benefit if Jational Wage Policy announced by he Government

With these words, i support the tesolution moved by Shri Sukulji. SHRI SUKOMAL SEN (West Benal): Mr. Vice-Chairman, Sir, at the eginning I just want to make ttie correctoin t<sub>0</sub> what my esteem-I colleague has' said. In West the Government employees engal, ■e getting bonus of 27 days. ily they got it this year but they )t it last year also. About pay ale after the new revision, the ale of pa<sub>v</sub> of the State Government iployees in West Bengal is much »her than the revised scale of pay the Central Government employees, s is for record, and my friend can rify it.

Now, speaking on the Resolution moved by Shri Sukul, I want to make a little verbal amendment. While he said; "Having regard to the fact that although Government has enacted a number of labour welfare laws..." I want to add here... "along with a number of anti-labour laws" Then it will be complete. Otherwise, as it is, it remains incomplete. Mr. Sukul himself knows because he himself was arrested under the MISA which was anti-labour and against the trade unions.

This Resolution, o<sub>n</sub> the face of it, appears to be a very good Resolution. But I wonder why Mr, Sukul, who belongs to the treasury benches, has come up with this Resolution at this juncture. Our country got Independence 42 years back. For practically this entire period except for a brief spell of two-and-a-half years, the Congress Party has been ruling the country. Sir, the Constitution was enacted in 1950. There are severai articles in the Constitution concerning the working class. My friend, Mr. Sukul, has quoted article 43, under the Directive Principles of State Policy, which talks about a living wage for the worker®. I am not going into the details. Mr. Sukul has already quoted it. There Is article 41 which enjoins upon the State to secure the right to work to its citizens. Article 39(a) says that the citizens should have the right to adequate mean<sub>s</sub> of livelihood. Article 39(d) talks about equal pay for equal work. There are many other articles under this Chapter, the Directive Principles of State Policy, which have not been acted upon as yet.

Mr. Sukul, my esteemed friend, who has moved the Resolution, would be summing up the discussion at itha end. Therefore, I would put some questions to him now. H18 party has been ruling the country for the last forty-tw<sub>0</sub> years. What stood way of his Government in implementing the provisions of the

[Shri Sukomal Sen]

Directive Principles of State Policy enshrined in the Constitution? What prevented the ruling party from implementing them? Wh $_0$  stood in the way? I hope Mr. Sukul would raply to this at the end of the debate.

As I said, I was wondering why Mr. Sukul has moved this Resolution at this juncture. I think, perhaps, this has been done with an eye on the ensuing elections and to confuse the working people in the country, the working class in the country, that a ruling party Member is shedding tears for the working class which is suffering at the hands of the Government. (.Interruptions) It -is nothing but another piece of election propaganda.

SHRI P. N. SUKUL: Mr. Sukomal Sen, INTUC is still the largest union in the country,

SHRI SUKOMAL SEN; I know. It is yet another piece of election gimmick and nothing else. Even then, since the wording of the Resolution is very good, I would like to say something on it.

Sir, as far back a<sub>s</sub> in 1957, the norms for a need-based minimum wage were decided upon by the tripartite labour conference. It was only ten years after Independence. At that time, when the norms were decided, it created, it roused, hopes among the working class that they were going to get justice after they had suffered at the hands of the British. It was an agreed formula. But who torpedoed it? It was not any other Government. It was the Congress Government which torpedoed this formula, this decision. The Government said No; we are not bound by the norms laid down by the tripartite labour conference; we are not going to implement it; it is not possible. Since then, since 1957, the working class has been repeatedly

demanding, relentlessly demanding, implementation of these norms, agreed upon, for a need-based minimum wage.

What is the position now in regard to the wage structure of the working class? There is no national wage policy in the country. Why? In the tea gardens there is a particular type: of wage structure. In the jute industry there is another type of wage structure. In the textile indusry there is yet another type of wage structure. Then, in the public sector, there is some other wage structure. Even in the public sector-not to speak of the private sector—there is no uniformity in the wage structure. Indian Airlines will get something and Air India will get something else. Two divisions have been created, one for the ONGC and another for Coal India. Yesterday, Coal India agreements were announced by All India Radio and television. In the wage revision of ONGC and Coal India there is a lot of difference. So, there is no rationale i<sub>n</sub> formulating wage structure in different sectors. How is wage structure fixed in our country? It is fixed mainly on the basis of the bargaining strength of the working class of a particular sector. It depends upon the strength of the trade union. If the bargaining power of that trade union is strong, then the authority submits and they get higher wages. If the workers are divided into multiplicity of unions, if they are weak, not properly organised, they get lesser amount of wage and their wage structure will also be weaker. Look at the unorganised sector. Hers the workers work for more than 8 hours sometimes 10 to 12 hour, and what is the wage structure? It is much less than any other sector. So, there is no uniformity in the wage strut There is no attempt on the ture. part of the Government to brine uni formity in the wages of the working class,, workers working in differents sectors. When 'they 'go on strik they suffer victimisation, they suffe

torture at the hands of the Government or the authorities whether it is the public sector or private sector. After all this torture, some amount is given to them; otherwise not.

Coming to the sector of the Government employees, what is the situation? There is a lot of difference between the Central Government and the State Government employees' wage structures. About State Government employees the responsibility lies with the State, I agree, but the Gov ernment of India has the responsibility of laying down certain norms; certain principles. If necessary, they have to finance the State Governments also. Central Government employees are getting different wage structure and State Government employees are getting different wage structure. Among States also thero are different wage structures. In Bihar they get something, in Orissa they will get something else and in U.P. they will get still something else, although their nature of work is the same, they do the same work. I would like to ask, what has the Government done in the last 40 to 42 years to bring uniformity in the pay structure of these employees in the Government sector? I am not going to repeat for the public sector. There is no attempt on the part of the Government to fix certain uniform principles, uniform norms. Norms should be the need-based. What is the need? That was calculated by the Indian Labour Conference keeping in view the specific Indian conditions, but those recommendations of the Labour Conference were not accepted by the Government. That is why no industry in the country is going to accept when the Government is denying to accept. Who will accept it? So\* this is the position about the wage structure in our country.

About minimum wage, there have been Minimum Wage Acts enacted in different States for the workers. What is the position of the Minimum Wage Art? Take for instances agriculture sector. Minimum Wage Act has been enacted for this sector in almost all the States. Despite these laws there are many States, particularly the Congress (I) ruled States—our Labour Minister comes from Bihar in Bihar itself-the Minimum Wage Act is not implemented for the agricultural labour. There is certain minimum wage fixed, but the agricultural labour does not get it. Even the Government does not have the political will to implement it. They have no will  $t_0$  do it because the landlords, the vested interests oppose it- This is what' is going on in our country. Until and unless Governmentg takes some concrete steps, the position cannot be rectified. There is no remedy unless the Government has the political will. Our Constitution has given us every thing. The Directive Principles have given us every thing. What we want is that somebody should be there to implement the Directive Principle provisions. Who will implement that? The Government at the Centre should implement it. They should direct the State Governments to do 60. Neither the Government of India is doing it, nor are they overseeing whether the State Governments are actually implementing these aspects of the Directive Principles.

Mr. P. N. Sukul has spoken about adequate means of livelihood, equal pay for equal work etc. Every thing remains on paper. What is the right to work? In our country, the figures dished out in Parliament by the Government itself indicate that ther<sub>e</sub> are 3.5 crore unemployed who have registered their names in the employment exchanges which are mainly in the urban areas. This is the number of those who have registered their names. So i<sub>n</sub> our country 3.5 crores are unemployed in the urban areas. What is the condition in the rural areas? According tto the Planning Commission figures In the rural areas also there are more than 6 crore unemployed. That is as under astimation. But even

[Shri Sukomal Sen] according to Government figures, both in the urban areas and rural areas, •bout 7 crore people are unemployed. This is the result of 42 years of Congress rule in the country! This is the Government figure. The unofficial figure may be 9 crore  $o_r$  10 crore or even more also.

Then how is the figure of unemployed computed? Who is unemployed? An agricultural worker in a village gets job for only 120 days or 140 days in a year of 365 days. He is treated as employed and as having a gainful employment. That means even under-employed are counted as employed. This way the figures are computed. Even then the Planning Commission comes out with tre figure that in rural areas, 3.5 crore are unemployed. The actual figure is much more. So the Government has failed there also.

Then as regards securing work to the people, there also they have failed. The trade unions in the country have been repeatedly demanding that the right to work should be a fundamental right, that right to work should be guaranteed to all citizens. It is the responsibility of the State to provide work to all citizens. But our boys do not get work. As a result what is happening? Crime, unlawful activitiese, antisocial activities are on the increase throughout the country. if a young boy does not gist a job and if he has no source oi livelihood, he will commit theft or daeoity or indulge in anti-social activity. That is what we are witnessing today. And this is the result •S tha policy of this Government.

So unless the Government changes this policy basically, nothing will happen. The trade unions have repeatedly demanded, "all right, if you are not able to provide employment to a boy, you give him unemployment allowance". That too has not been heed to. When the West Bengal

Government decided to give unemployment allowance to Unemployed people who had registered their names in the employment exchanges for at least five years one erstwhile Finance Minister of the Union Government who was thrown out and who then resigned from the Congress that man comes from Bengal-while delivering his budget speech ridiculed the measure by saying "these are populist measures". In different countries in the West-in England-France, West Germany and some capitalist countries—the provision about unemployment Allowance is there. A man who has the fundamental right to live. How will he live? Either you give him some job or give him some allowance to live. Otherwise that he is going to d° to take to stealing, commiting daeoity or some other anti-social activity. Else what is left for him? So the Government has failed to provide minimum benefits to unemployed boys and girls of our country. So, this is a failure of the Government which has been continuing in this country for the last 42 years except for a short break of one and a half years. So, this is the achievement of the Government.

Sir, now about equal pay for e«.ual wotk. In the same region, in the same town and in the same urban complex where there 'are two different factories, they are paying two types of wages. Equal pay for equal work has not been accepted even in Government \* departments though this principle is enshrined in the Constitution. Then what is the sanctity of the Constitution? The Constitution was adopted in 1950 and, evert 39 years after its adoption we have not been able to ftnplement even the nominal provisions of the Constitution. That is what this Govern ment's achievement is. Sir, I do not want to dilate anymore. Only I would like to say that it is now time for the-Government-to act. How far -they will act, I do not know, but it is time to act.

Sir, 'while concluding i would like to sa<sub>v</sub> that on the industrial front the Government has totally failed to protect the interests of the working class. "Victimization is rampant, victimization galore whenever the working class goes on strike—and whenever they pressurize the management or the Government, both the Government and the managements come down heavily on the working class. Their bargaining power is sought to be cur-On the one side you are not able to protect them and, on the ' other, whenever they go in for a strike or for a certain action, you come down upon them with heavy repression. This is what the Government is doing. I have suggested that some amendment should be there to the anti-labour laws. There are a number of laws which have been enacted by the Government and which go directly against the working class. The Government has a proposal even to amend the Trade Unions Act, and in what way? Not in favour of the working class but against the interests of the working class. Sir, the Trade Unions Act was passed in 1926 when we were not born. It was passed during the British regime. earned by the working class through their blood and sweat. Now this Government of an independent coun-, try is going to amend the Trade Unions Act in a way that will not protect the interests of the working class, which will not promote the interests of the working class but will, on the contrary, curb the rights which already being enjoyed by working class. So, this is the achievement of this Government. Therefore, Sir, the Government should see that these enactments which against the, working class are imme-'diately revoked.

Sir, I come to the last point now. The Central Government appointed the Fourth Pay Commission and, aft<sup>er</sup> the recommendations of that Pay Commission, the pay scales of the Central Government employees were revised. It is-good, it is a welcome

Although their aspirations feature. have not been fully fulfilled, to certain extent they have been fulfilled and they got higher wages. Then what was the position? Sixty lakh employees of the State Governments throughout the country said that they were doing the same work. What is the difference between a clerk working in a Collectorate in a State Government and a clerk working in.the Income Tax Department or ft Post Office? Fundamentally there is no difference. But, after the revision of the Central employees' pay scales, the State Government employees started getting pay lesser than the Central employees, although they are also doing the same type of work. Then what happened? There was a strike demanding wage parity with Central employees. And what happened in the different States? came down on them with heavy re-There were several Chief pression. Ministers, even of Congress (I)-ruled States—I met some of them—who said, "Yes, their demand V justified, but what can w<sub>e</sub> do? We have no funds. We ar short of funds. The Central Government can do it because they can mobilize resources through taxation.' Yes, it was done. Postal charges were hiked, railway fares were hiked and the money that was thus mobilized was used for the implementation of the recommendations of the Fourth Pay Commission in respect of the Central employees. The Chief Ministers asked, 'Where fib source of money for us?' True, the Central Government's responsibility is there to give more money to the State Governments so that wage parity is brought about. But the Central Government failed in thte direction. This was raised in Parliament several times. The Organisation of State Governments\* Employees represented to the Ninth Finance Commission that the Commission should come out with develoution of more funds for the State Governments that the State Governments would be in a position to bring: about a wage pertty.

[Shri Sukomal Sen] It ia not only the parity ih wages, but parity in allowances also. Take for instance the Dearnesg Allowance. The Central Government hag a formula for granting Deafness Allowance to its employees! Now, why do they demand higher Dearness Al-They demand because lowance? prices are rising. How are the prices rising? They are rising because of the policy of the Central Government not because of the policies of the State Governments. It is not because of the policy of the Bihar Government that the prices in Bihar are rising. It is not because of the policy of the UP Government that the price, of potato are rising in Uttar Pradesh. It is a<sub>s</sub> a result of the fiscal policy of the Central Government that the prices are pushing up throughout the country. If for the price rise the Central Government employees get Dearness. Allowance, why can't the State Government employees get? But who will bear the initial burden? Here the Central Government says it is up to the State Government to see. The State Government i<sub>s</sub> not responsible for the price rise. The Central Government, which is responsible for it, must come forward to bear the burden. Is it not the responsibility of the Central Government to come up with financial aid to the State Governments for giving DA to the State Government employees as they are giving to their Own employees? The Central vernment has failed  $i_n$  this respect.

Same is the case in regard to bonus. The Central Government paying bonus to its employees. It is very good. After the Bonus Act was passed, we from the trade union movement demanded vociferously that if the industrial workers c<sub>an</sub> get bonus, the Government employees tdo are entitled to it. The Central came Government ultimately and gave bonus to the Central Government employees. But why not t<sub>0</sub> the State Government employees? But the question ie how many State Governments We able to give bonus to Its employees? Say, West Bengal

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Government, say Uttar Pradesh Government, say Kerala Government. Some four or five State Governments ar<sub>e</sub> in a position to give bonus to the State Government employees. Other state Governments have refused to give bonus on the plea of paucity of funds. Hasn't the Central Government responsibility to come up and aid the State Governments that they are also in a position give bonus to their employees? The Ninth Finance Commission has this responsibility; the Central government has this responsibility; but none of them is discharging their responsibility to the State Government employees. As a result, a great disparity has been created between the wage structure at the Centre and the wage structure at the States. So, what I would like to say is that this chaotic and anarchie condition in the wage structure the country, in the condition of the working class of the country whether it is in the private sector or in the public sector o<sub>r</sub> in the Government service has crept as a result of the policy followed by the Government of India for the last 42 years.

So, while concluding I would only demand that this Government should make an attempt to immediately change its fiscal policy, their policy towards the working class and their policy towards the employees. The difference between the Centre States in regard to their employees should be removed and rectified and their policy should undergo a basic and fundamental change. w<sub>e</sub> have the experience of the last 42 years. With this experience we have come to the conclusion that this Government is not i<sub>n</sub> a position to effect the basic change in their economic policy or in their policy towards the working class or toward, the agricultural labour or the P<sup>oor</sup> common man. So, the only remedy is that thig Government should go immediately. A new Government should take over. A new Government can only implement a fundamentally and basically different policy whi«a will really benefit the working class of

the country and will really improve , the conditions of. the people of the country, i hope in the ensuing elections our countrymen will elect a j new Government which will follow a fundamentally and basically changed policy having a radically different economic policy towards the working class. 4.00 P.M.

श्री हरि सिंह (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, श्री पी० एन० सुकृल जो रेजोलूशन लाये हैं वह सक्षमुच लेवर क्लास के लिए, उनके कस्याण के लिए, समानता के लिए वेज पालिसी की ब्रोर संकेत करता है। यह एक वहुत हो शुभ लक्षण है ब्रीर श्री पी० एन० सुकृल लेवसं के बीच में बहुत दिनों तक काम करते हैं। आज भी लेवर संगठन में उनकी बड़ी दिलचस्पी रहती है। रेजोलूशन ला करके लेवसं की जो समस्यां हैं, उनके जो वेजेज का सवाल है, जो कर्मचारी रिटायर हो चके हैं, उनकी ग्रेच्युइटी ब्रीर पंशन बढ़ाने की बात कही है, यह ब्राठ पाइन्ट्स का रिजोलूशन है, यह बात ही उपयुक्त है।

## उपसमाध्यक्ष [श्री बो॰ नारायगसामी पीठासीन हुए]

मुझे आपके समक्ष यह बात कहते हुए खुशी हो रही है कि स्वतंत्रता मिलने के बाद भारत में चाहें मजदूरों के कल्याण का सवाल हो, चाहे उनकी वेज पोलिसी का सवाल हो, उनके इच्चों को शिक्षा देने का सवाल हो या उनके जीवनयापन के लिए अन्य सुविधायें देने का प्रश्न हो, यह हमारी सरकार ने बड़े पैमाने पर दिया है और दिन प्रतिदिन मजदूरों का जो भाग्य है वह सुधरता नजर न्ना रहा है। यह संभव इसलिए हुम्रा है कि भारत सरकार की जो आर्थिक नोति है वह वहुत ही ठोस मोर मजब्त ब्नियद पर खड़ी हुई है। यह हमारी अधिक नीतियो का ही कब है कि देश के अन्दर हर क्षेत्र में, चाहे कारखानें हो, इंडस्ट्रीज हों, सरकारी विभाग बनाने हों, ब्राइवेट कारखाने हों, चाहे सरकारी कारखानों का सवाख हो, की तरफ छ्यान विवा दवा और बही

कारण है कि देश के अन्दर इंडस्ट्रीलाइ-जेशन हमा है। याज हमें जो प्रगति की राह दिखाई देती है वह इसी नीति का फल है। जीवन के हर क्षेत्र में, चाहे दवाइयां श्रीर गोलियां बनाने के कारखानों का सवाल हो, हण्डल्म सेक्टर का सवाल हो, सब ग्रोर हमें उत्थान दिखाई दे रहा है और वह हमारी ऋथिक नीतियों का हो फल है। आज हिन्दुस्तान श्राधिक तौर पर किसी भी मुल्क से कमजीर नहीं है। बढ़ती हुई ग्राबादी के बावजद हमारा देश प्रमति के पथ पर है। हमारे देश में जो बेरोजगारी की संख्या है उसको भी कम किया जा रहा है ग्रीर सरकार ने नई-नई योजनायें चलाई हैं। जवाहर रोजगार योजना को लाग करके बरोजगारी खत्म करने का प्रयास किया जा रहा है। श्रभी एक माननीय सदस्य कह रहे थे कि अर्थायक नीतियों को बदलने की जरूरत है। श्राधिक नीतियों को बढलने की जरूरत नहों है बल्कि उनको ग्रन्छी तरह से चलाया जा रहा है जिससे किसान खुशहाल हुए हैं. मजदरों के जीवन में परिवर्तन आया है। नये-नये कारखाने खोलने ग्रौर प्रोग्राम चलाने की वजह से नई स्कीमों का फैलाव हमा है। चाहे बिजली का सवाल हो, सिचाई का सवाल हो, हैण्डलूम का सवाल हो, देश के कौने-कौने में इनकी व्यवस्था की जा रही है। यह इसीलिए किया जा सका है कि हमारी द्वार्थिक नीति मजब्ती पर खड़ी है। क्राज हम अपने पड़ौसी देशों की तरफ देखते हैं तो पाते हैं कि वे किस तरह से ड्वे हए हैं। हमारी आर्थिक नीतियों का ही प्रति-फल है कि हमारे देश के हजारों लाखों मजदरों को एक निश्चित तनस्वाह मिलती है। उनके बाल-बच्चे खुशी से अपने दिन बिताते हैं। कर्मचारियों के वेतन में जो डिसपेरिटी है उसको भी दूर करने का प्रयास किया जा रहा है और धीरे-धीरे उनको समान किया जा रहा है। आप देखेंगे कि कई राज्यों में कर्मचारियों का वतन केन्द्रीय सरकार के कमंचारियों के बराबर कर दिया गया है। एक दो स्टेटों को छोडकर सभी स्टेटों में कर्मचारियों के पे स्केल केन्द्रीय सरकार के कर्मचारियों के बराबर कर दिये गये हैं। जो अन-आर्गेनाइण्ड केस्टर है, जो खेतों में काम

श्री हरि सिंह करने वाले लोग हैं उनके वेतन भी फिक्स कर दिये गये हैं, लेकिन उनको भुगतान वैसा नहीं होता है। इसके लिए मेरा सुझ।व है कि इस कानून को सबती से इम्प्लीमेंट करने के लिए शिकंजा मजबत किया जाना चाहिए। मजदरों के लिए कान्त बना हुन्ना है, लेकिन उपका पालन ठीक से नहीं होता है। कई लोग कानून के चंगुल से निकल जाते हैं। जो धार्गे-नाइज्ड सेंक्टर है, जैसे बैंकों के कर्मचारी हैं वे तो शोर करके अपना वेतन बढा लेते हैं ग्रीर उतका मंहगाई मता भी बढ़ जाता है, लेकिन जो मजदूर होते हैं, अन्यागेंनाइण्ड सेक्टर के लोग होते हैं उनके लिए कानून होते हुए भी उनको उचित तनख्वाह नहीं मिल पाती है। इसलिए मजदूरों को उचित बेतन देने के लिए, पेंशन देने के लिए और ग्रेक्पइटी दिलाने के लिए डिस्टिक्ट लेवल ५र ग्रीर रीजनल लेवल पर कोई मशीनरी होनी चाहिए। यह होना चाहिए। बहुत से केसेन द्वियुनल में पड़े रहते हैं। लेबर ग्रीर मालिकों के झगड़े होते हैं। उनको वगैर नोटिस के निकाल दिया जाता है, बख्वांस्त कर दिया जाता है। उनके केसेन दिल्युनल में पड़े रहते हैं। सालों साल तक फैसला नहीं होता । मजदूरों को जो मिलना चाहिए बह नहीं मिल पाता है। इतने जो ने बर द्रिश्यूनल हैं उनको डी-पेन्ट्रलाइज्ड करना चाहिए अरि उनको संख्या बढ़ानी बाहिए। उनके जो जज हैं, जो अयारिटीज हैं वे ऐसे लोग होने चाहिए जिनकी मजदूरों के साथ सिम्पैथी हो, जो मजदूरों के साथ काम कर चुके हों और जो चेनकी हालत को जानते हों। किन परिस्थितियों में मजदूर काम करने हैं ये यह जानते हों। क्योंकि जंज हमेशा काननी पक्ष में जाते हैं लेकिन जजमेंट के वका धगर उसकी यह पता है तो बह इस बात पर भी विचार करेगा कि किन परिस्थितियों में उसने इसको किया है। इनका प्रभाव उसके जनमेंट पर भी पडेगा। जो बिना यह सीने समझै वे धाना निर्णा दे देते हैं यह नहीं होना बाहिए। स्राप किती भी फैस्टरी में नावें, बडी-बही फैक्टरियां में वे तीन महीने बाद ब्रेक दे देते हैं। पता चलता है कि

वे वहां पर 12 सालों से काम कर रहें हैं लेकिन वे परमानेंनट नहीं हो पाते, उनको स्थायी नौकरी नहीं मिल पाती। इन वडे बडे कारखानों में सरमायेदारों के हथकड़े चलते हैं, उनकी झंडर हैंड डोलिंग चलतो है। उसके लिए सरकार को कानून बनाना चाहिए ताकि वे ऐसा न कर सर्वे और मजदूरों को पुरा वेतन मिल सके । परमानेंट ग्रीर डेली मजदूर के वेतन में, तनख्वाह में बड़ा फर्क होता है। जीवन यापन की सारी चीजें वरावर दामों में मिलती हैं लेकिन बड़े बड़े अफसरों की बात छोड़ दीजिए, जो छोटे छोटे कर्नचारी हैं उनके लिए बड़े शहरों में मंहगई भत्ता कुछ और है और छोटे शहरों में कुछ और । है जो दिल्लो में काम करता है उसको ज्यादा मिलता है ग्रीर जोगाजियाबाद या ब्लन्द-शहर में काम करता है उसको कम मिलता है। जीवन यापन उनका एक ही तरीके से होता है। लैंकिन जो दिल्ली में काम करता है उसको मंहगाई भता ज्यादा दिया जाता है और जो छोटे शहरों में काम करते हैं उनको कम दिया जाता है। ब्राप जानते हैं कि खाने की वस्तुएं जैसे गेहं, चावल, दाल ये जो बुनियादी चीजें हैं खाने पीने की चीजें एक ही दाम सब जगह पर है । कुछ माइनर डिफरेंस हो सकता है लेकिन बड़े शहर ग्रीर छोटे शहर वे: न.म पर उनमें भेद कर दिया जाता है और इस तरह से उन मजदूरों को सफर करना पड़ता है। यही नहीं श्राप पढ़ाई का मामला लें जो शहरों के विद्यार्थी होते हैं वे सेंट्रल स्कूल में पढ़ते हैं लेकिन जो देहात के बच्चे हैं वे नहीं पढ़ते हैं। ये फर्क पैदा करने वाली, जीवन, रहन-सहन में सामाजिक ग्रसमानता पैदा करने वाली चीजें होती हैं, सोचने समझने का तौर तरीका बदलने वाली चीजें हैं और वे यह महसूस करते हैं कि सेंट्रल गवनेंमेंट के कर्मचारियों को तनख्वाहों में सहलियत, खाने पीने में संदुलियत, देवा दारू में सहिलियत और जो स्टेंट गवर्नमेंट के कर्म-चारी हैं, जो वहां के मजदूर लोग हैं उनके बच्चों को कोई सुविधा नहीं। यह जो भद है इसस समाज में विद्रोह पैदा होता है। यह जो बिल ग्राया है, इसमें बहुत अन्छ सुझाव दिये गये हैं कि

यह जो बढ़ती हुई महंगाई है जो हमारा कंज्यूमर प्राइत इंडेक्स है उसके आधार पर उसकी तनक्वाह बढ़नी चाहिए!

जहां तक बेकारी का सवाल है सरकार की बढ़िया नीति है और सरकार उसको मजबूती से चला रही है ताकि देश से बेकारी, बेरोजगारी खत्म की जा सके इसके लिए घोषणा कर दी कि हर परि-बार से एक व्यक्ति को नौकरी दो जाय। इसके लिए नये नये कारखाने लगाकर उनको नौकरी दो जा रही है। यह जो सिलसिला है यह भारत को बहुत ऊंचा ले जायेगा मीर मजदूरों की जिंदगी में सुधार आयेगा। जो भादमी रिटायर हो जाते हैं, जो दस साल पहले रिटायर हुए थे तो उनको जो पेंशन है वह कम है। टाइम के साय फर्क आ जाता है। पिछली बार केन्द्रीय सरकार ने जो रिटायर्ड लीग हैं, जो कर्मचारी, वरकर और मजदूर हैं उनकी पेंशन को रिवाइण्ड किया है। लेकिन महगाई जिस दर से बढ़ती है, जिस दर से बैंक कर्मचारियों की प्राइस इंडेक्स के मुताबिक तनखवाहें बढ़ाई जाती हैं, उस दर में उनकी नहीं बढ़ती हैं। मैं चाहता हुं कि जिस दर से बैंक कर्मचारियों की प्राइस इंडेक्स के आधार पर तनख्वाह , बढ़ाई जाती हैं उसी ग्राधार पर जो कार-बानों में काम करने बाले मजदूर है या पब्लिक ग्रेडरटेकिंग्स के हैं उनकी भी उसी भ्राघार पर तनस्वायें देनी चाहिएं। महोदय, मुझ मापके समक्ष कहने में बड़ा दुख होता है कि देश के ग्रंदर एक ऐसा कमें जारी वर्ग भी है जो बहुत उपेक्षित है। जो म्युनिस्पैलिटीज के कर्मचारी होते है व एक साल नहीं 10-10 और 20-20 साल तक डेली वैजेज पर काम करते हैं। हर दूसरे महीने उसको नौकरो से हटा दिया जाता है। उनकी तनस्वाहों का स्टेंडर्ड ग्रीर जगह से बहुत थीड़ा होता है। नगर पालिकार्ये चाहे वह उत्तर प्रदेश की हों या किसी और प्रदेश की लगभग सभी प्रदेशों की नगरपालिकाओं के कमेचारियों को तनख्वाह 6-6 महीने तक भी नहीं मिलती है। बैचारे बिना तनख्वाह के पड़ रहते हैं, दकानदारों से कर्ज लेते हैं।

उनका जीवनयापन बहुत मुश्किल से होता है। साहकारों के चंगुल में फंस जाते हैं। सरकारों की नयी नयी स्कीमों का फायदा नहीं उठा सकते हैं। बराबर किस्त नहीं दे पाते हैं, बैंक से लोन लेना चाहते हैं, काम करना मुरू कर देते हैं लेकिन ख्वाह नहीं मिलती है उनको पेमेंट हो, यह जो कर्मचारी वर्ग है म्यनिसिपल कारपोरेशन्स में, टाऊनशिप एरियाज में भौर नोटिफाइड एरियज में इनकी तनख्वाह की मंहगाई के इंडेक्स के साथ बढ़नी चाहिए इसको मंहगाई के ईडेक्स के साथ जोड़ना चाहिए। इसके लिए बाकायदा गवनंमेंट का एक बोर्ड बनना चाहिए जो यह देखें कि सारी म्युनिसिपेलिटीज के कर्मचारियों ग्रीर मजदूर वर्ग को तनक। बह समय पर मिल रही है उनकी सेवाओं को रेगलर किया जा रह है या नहीं किया जा रहा है। यदि नहीं किया जा रहा है तो क्यों नहीं किया जा रहा है। जैसे कि मैंने पहले कहा 20-20 साल से यह काम करते रहते हैं लेकिन रेगुलर नही हो पाते हैं, सारी उम्र डेली बेजेज पर ही रहते हैं। रिटायर मेंट के वनत पर पता लगता है कि यह कर्मचारी सारी उम्म कच्चा रहा, पक्का हम्रा ही नहीं। इसलिए मेरा यह कहना है कि सेंट्रल बोर्ड होना बाहिए जो सारे देश के म्युनिसियल कारपोरेशंस, टाकनशिप एरियाज नोटिफाइड एरियाज के जो कर्मचारी हैं उनकी तनख्वाह उनको बक्त पर मिले, उनको वहीं वक्त पर मिले और काम करने के लिए प्रयोग में धाने वाले इम्टलीमैंट्स भीर भीजार जो होते हैं वह भी दिलाय जाने की व्यवस्था होनी चाहिए । जौ मजदूर सड़क पर काम करता है वह घूप में काम करता है लेकिन यह मजदूर वर्ग ऐसा है गलाजत में काम करता है, नालियों की सफाई का काम करता है, कडे दा काम करने वाले नगरपालिका के कर्मचारी होते हैं। उनकी तनख्वाह नहीं मिलती है। हम इस बात के लिए चिल्लाते हैं कि पेरिटी होनी चाहिए लेकिन बनियादी तनस्वाह हो उनकी नहीं मिल पाती है। देश के अन्दर नगरपालिका कर्मचारियों की यह दूरेंगा है। उसकी तफसील में

# [श्री हिर सिंह]

में जाएंगे तो आपको भी बड़ा दुख होगा और आपका दिल भी भर आएगा। मुझ बड़ा अफसोस होता है। मैं जात रहता हं सारे देश के म्युनिसियल कर्मचारियों की आर्थेन।इजेशंस में जा कर देखता रहता हूं। उनकी कोई भी बात नहीं सुनता है। श्रव म्युनिसिपल बोर्डों के चुनाव कराने सम्बन्धी कान्न भी आ रहे हैं इसलिए यह और भी ग्रन्छा हो जाएगा यदि उसमें कर्मधारियों की तनख्वाह के बारे में कोई न कोई क्लाज होना चाहिए जिसके आधार पर अगर वह नहीं दे पाते तो चुन(व की व्यवस्था में कोई परिवर्तन लाना चाहिए। यह सब होना निष्टायत जरूरो है। जैसे कि मैं कहु रहा था कि इस सेक्टर के जो मजदूर और कर्मचारीगण हैं यह बड़ी मुसीबत में हैं, बड़ी परेशानी में हैं इसलिए इनका हल अवश्य निकालना चाहिए। सेंट्रल गवर्नमेंट का एक बोर्ड होना चाहिए। मैं यह भी चाहता ह कि उस बोर्ड के अन्दर उनके भी नुमाइन्दे होने चाहियें। आप देशव्यापी एक सर्वे करा डालें जो नगरपालिकायें उनको तनस्वाह नहीं दे पाती हैं उनको सेंट्रल गवर्नमेंट अपने फण्ड से रुपया दे कर तनस्वाह दिलवाए वरन यह जो वेज पॉलिसी है या दूसरी पालिसियां हैं यह सब बेमायने हो जाती हैं। इसलिए उनका कल्याण अवश्य किया जाना चाहिए। श्रीमन्, सुकूल जी ने जो रेजो-ल्यूशन रखा है यह हमारी एक तरह की दशा को जाहिर करता है। डिसपेरिटी आप इनकम को दूर किया जाना समय की मांग है। मैं यह कहता है कि तनख्वीह में अन्तर आपको मिटाना होगा। कोई कर्मचारी किसी भी कारखाने में काम करता हो भगर वह मजदूर है तो उनकी में कोई ग्रन्तर तनख्वाह नहीं होना चाहिए। जो कर्मचारी जोखिम का काम करता हो उसके लिए थोड़ा फर्क हो जाए तो हो जाए वरन जो जो मजदूर कारखानों में , काम करते हैं लेबर से ताल्लुक रखने वाले हैं शारीरिक श्रम करते हैं, ताकत का काम करते हैं जिसमें आदमी को खून पसीना एक करना पड़ता है उनकी तनस्वाहों में फर्क नहीं होना पाहिए। मेरा यह भी सुझाव है फि

लोएस्ट और हाइएस्ट कर्मचारी की तनस्याह में एक और दस के अनुपात से ज्यादा फर्क नहीं होना चाहिए। यह जो नीतिया हैं समाजवादी नीतियां हैं। समाजवाद की यह पुकार है समाजवाद की यह काल है कि सामाजिक असमानता को मिटाना है ग्रायिक नाबराबरी को मिटाना है। जिन सरमाएदारों के पास बहुत पैसे है जिनके पास करोड़ों ग्ररकों रुपये हैं वह सब डिसेंटलाइज कर के इस प्रकार के श्राधिक सुधार किये जाएं जिससे गरीब मजदूरों ग्रीर किसानों को लाभ मिल सके। इसलिए यह जो डिसपेरिटी ग्राफ इनकर्स है इसको जड़ से खत्म करना है तथा एक ग्रार दस निश्चित तौर पर करना है। मैं समझता हूं कि वक्त की यही मांग है ग्रीर यह करना बहुत जरूरी है। ग्रंत में इस संकल्प में बहुत सारी बातें सुझाई गई हैं उन सब की तफसील में जाने के लिए बहुत वक्त की जरूरत पड़ेगी. इसमें बोनस का भी जिक्र किया गया है। जहां तक बोनस का सवाल है ग्रामेंनाइण्ड वर्ग के जो लोग हैं वे तो बोनस ले जाते हैं लेकिन जो प्रार्गेनाइण्ड लेबर नहीं है उनको बोनस तो क्या तनख्वाह भी नहीं मिल पाती है। तो यह होना चाहिए कि अगर बोनस दिया जाये तो सबको दिया जाये वरना किसी को न दिया जाये। ये जो नयी चीजें चलती हैं ये समाज के ग्रंदर एक बड़ा विद्रोष्ट, झगड़ा ग्रीर ग्रांदोलन पैदा करती हैं।

आखिर में एक बात और कहना चाहता हूं कि लेबर आगेंन इजेशन में काम करने वाली बहुत गैर जिम्मेदार यूनियनें बन जाती हैं। कोई जरा सा नेता बना तो रोब दाब दिखाने के लिए यूनियन बना लो और वह काम ही नहीं चलने देती हैं। यूनियन मजदूर और कर्मचारियों के लिए ठीक है सताए हुए मजदूरों का मला करना चाहती हैं, लेकिन जो यूनियन बाजी का काम हुआ है इससे देश पिछड़ गया है। कोई काम या कार-खाना नहीं चल पाता है। हमारे उत्तर प्रदेश में रोडवेज करोड़ों के घाटे में जा रही है, क्यों जा रही है? अगर किसी कर्मचारी ने कपुर किया या कुछ किया तो यनियन मा जायेगी। यनियन यह नहीं कहती कि तुम ठीक से काम करी, काम में इफीशियंसी लाग्रो, स्टेट को लास मत होने दो। कोई भी यनियन यह नहीं कहती है, हां राइट्स के लिए य नियन लड़ने के लिए तैयार है। तो मैं कहना च हता हुं कि गैर जिम्मेदार यनियनों को समाप्त करना च हिए। उनके स्रोहदेदारीं पर हमें नजर रखनी पड़ेगी, उन पर भी डिसिप्लिन की जरूरत है। आज जापान दुनियां के ग्रंदर क्यों तरक्की कर पाया है। ग्रंज द्नियां के दस बड़े बैंक जापान में हैं, दुनियां के जो तीन बड़े चैम्बर आफ कामर्स हैं वे तीन. जापान में हैं, जो हाइएस्ट रहने वाले हैं। जापान छोटा सा मुल्क क्यों तरक्की कर गया ? इसका कारण यह है कि वहां का लेबर और लेबर लीडरबड़े डिसिप्सिन्ड हैं, ग्रागेनाइण्ड है; मजदूर. के लिए लड़ने वाला, काम करने वाला है लेकिन गैर जिम्मेदार हड़ताल करने वाला नहीं है। इससे राष्ट्रका नुकसान होता है। इसलिए में वाहता हं कि अ।ज जहां हम बड़े कानुनों की तमन्ना करते हैं, किसान और मजदूरों को स्घारने का काम करना चाहते हैं वहां पर यूनियन के ग्रधिक रियों को भी सोचना चाहिए कि वे ऐसी गैर जिम्मेदार हड़ताल न करें, हम राष्ट्र को नुक्सान न पहंचायें। इन्हीं धल्काज के साथ मैं माननीय सुकुल जी के प्रस्ताव का समर्थन करता हं धन्यवाद।

DR. VIJAYA MOHAN REDDY (Andhra Pradesh): The flight in India of the working people is to protect their real wages. Their wage<sub>B</sub> are falling, because the value of the rupee i<sub>s</sub> falling. The entire development burden is shifted to the shoulders of the working people,, to the shoulders of the farmers. That is why there is such a difficult situation where everybody laments but nobody is in a position to suggest any concrete solution. After independence, the Directive Principles have set out that there shall be no concentration of wealth and concntration of productive forces i<sub>n</sub> the country. But unfortunately what We have seen is the policies followed have led to the greatest concentration of wealth and the greatest concentration of productive forces in a very few hands. That is why today we are not in a position to suggest any solution to the problem<sub>s</sub> of the suffering working class. Their minimum, basic, needs have not been met: foodt clothing and housing. We are not able to provide these minimum basic needs to more than 50% of our population. Which is this 50% of the population? It comprises the people who are the backbone of our Indian civilisation, who are the backbone of our productive forces. And it is they who are suffering today. If you go to the fields, the person who is really sweating out on the fields gets nothing even he is working for hours and hours. When you talk of a minimum wage, it does not mean anything to him because he is no more than a slave labour in the village. There is no security for him; he has no holiday from work; he has to work and he has to sleep in his landlords house to be available at the beck and call of his landlord, affair, obtaining in the villages. And, Sir, what about the other workers? After them the weaving community has the largest number of workers. You know what their plight is. Their lot is nothing better than that of the agricultural workers. So is the case with the construction workers. I belong to a district from where lakhs and lakhs of workers are migrating. The contractors put them in some vehicles and send them away and they ar<sub>e</sub> given some gruel. While taking them, they give them some amount. But while sending them back, they are given nothing, but are simply kicked out. Accidents and deaths take place and all the compensation benefits are knocked off by somebody else. But the actual workers do not get anything at all. But these are the persons who have constructed roads, these are the persons who have constructed our bridges and these are

Dr. Viava Mohan Reddy] the pers(m<sub>s</sub> who form th<sub>e</sub> backbone of the so-called Green Revolution and the so-called progress that India has made o<sub>n</sub> the manufacturing side. So, this is the tragedy of the situation. That is why my friend, Mr. Sukomal go Sen, tried through to the Resolution clauses of the and he was not able t<sub>0</sub> convince himself as to how these provisions in the Resolution could be put into practice unless the total system itself is changed. That is why an amendment has been given by Mr. Chitta Basu. The entire scheme has to be changed and there is no other way out.

Now, in the organized sector, what are they fighting for? After all, the value of the rupee hag come down  $t_0$  ten paise and, compared  $t_0$  the dollar, it is so much less. A dollar is equivalent to Rs- 16.50 That means if what we produce is to go abroad, it hag to go cheap and, therefore, our producers cannot get eve<sub>n</sub> a subsistence amount. Our economy is such that black money to the tune of forty thousand crore<sub>s</sub> is generated, as has been stated by Mr. Sathe, and cur corporate sector evades taxes each year to the tune of twenty thousand crores of rupees! If this is the type of system or set-up that w<sub>e</sub> have, can we find any solution at all? Everything i<sub>s a</sub> myth and everything is only a palliative. Everything is just done to arrive at some agreement which, we all know, is not going to be honoured. The doctors' strike recently lasted 48 days because the 1986 agreement was not implemented. Like that, there is the case of the suga<sub>r</sub> workers. They had two wage boards in thirty years and the wage board is cutting into their present incomes. That is why they are coming out with agitations. Real wage<sub>s</sub> a<sup>r</sup>e falling. Prices are going up. Deficit financing and inflation are causing a terrific spiral of prices. People cannot get anything for their money. As a medical man, I cannot prescribe any balanced diet for any individual which can come to fifteen or twenty rupees. Some of our friends from Assam were telling that the tea plantation worker, are getting just four Or five rupees and some of the agricultural workers in Bihar are getting the same amount. The workers are living i<sub>n</sub> shovels and there is housing programme at all for workers. Even the shipyard workers, whose union is one of the oldest organised unions, do not have any housing and how can they live in cities paying heavy rents? The salary is not enough to pay the reni. This is the pitiable position. That is why we are running after a solution and solution evades us. India is becoming poorer. Not only India's potential market is shrinking because the people are becoming poorer. When the Indian market is shrinking, definitely all the tall talk that there has been 7 per cent growth in industry cannot be believed. You are only assembling things, but not actuallymanufacturing things. Our production is going down. And it has to go down simply because the india, market cannot take this produce. external market prohibits and tries to create protective barriers for its ow<sub>n</sub> goods. That is why we are in a terrible crisis. Nothing short of a complete overhaul of the existing system hag to take place in our country. A second, revolution, economic revolution, has to take place in the country, in the words of Mahatma Gandhi.' One was political revolution to win freedom. Second ig economic revolution that has to take place. Not 'only the parties but <sup>al</sup>so th<sub>e</sub> individuals who stand for the present system shall be overthrown and people will march forward to a st<sub>a</sub>g<sub>e</sub> where there is a living wage where a worker can proudly Say 'I am the person who is developing the country, I am the person who is the producer I am the person whose technology improves ou<sub>r</sub> production capacity, I am the person who is the best'. A<sub>n</sub> Indian worker could not be compared to any other worker because his capacity to produce was the best in the world.

That is why I agree, Sir, with what Comrade Sukomal Sen stated that the

system has to be overthrown. Then only we can go forward and <sup>tr</sup>y to implement what are the provisions which Mr. P. N. Sukui has tried to put through his Resolution.

I support the Resolution, Sir, and the amendment.

Thank you very much.

डा० रूद्र प्रताप सिंह (उत्तर प्रदेश) : माननीय उप सभाष्ट्रपक्ष जी, ग्रापका मैं हुदय से धाभारी हूं जो अपने मुझको इस सदन के विद्वान सदस्य श्री पशुपति नाथ सुकूल, जो एक सम्मानित श्रमिक नेता भी हैं, द्वारा प्रस्तुत संकल्प पर अपने विचार को प्रकट करने का प्रवसर प्रदान किया है। मैं विचाराधीन संकल्प का समर्थन करने के लिए खड़ा हुआ हूं। श्रीमन्, मुझ से पूर्व इस माननीय सदन के विद्वान श्रमिक नेतायों ने प्रथने सारगीमत भाषण किए हैं, जो श्रमिकों की समस्याओं के विशेषज्ञ हैं। मैं कोई। श्रमिक नेतानहीं ष्ट्रं, परन्तु श्रमिकों के प्रति मेरे ष्टुदय में गहरी पोड़ा है, गहरी सहानुभूति है। अतएव भारत के महान निर्माता श्रमिकों की श्रद्धा में कुछ पूच्य अभित करना चाहता 夏日

· मान्यवर, भारत एक विशाल देश है जो हिमालय से सागर तक विस्तृत है। भारत आकार की दृष्टि से ही नहीं जन-सं€या की दष्टि से भी एक बड़ा देश है।. चंकि भारत एक कृषि प्रधान ग्रीर विकासशील देश है अतएव यह एक श्रमिक प्रधान देश है। भारत की कुल जनसंख्या का एक बहुत बड़ा अनुपात श्रमिक के रूप में ग्रपना तथा ग्रपने परि-बार का भरण-पोषण करता है। भारत के संविधान निर्माताओं ने श्रमिकों की श्रोर हयान दिया है । संविधान के धनुक्छेद 43 में उसका उल्लेख किया गया है जिसका मैं उल्लेख करना चाहंगा । मैं उद्धत करता हूं : "कर्मकारों के लिए निर्वाह मजदूरी भ्रादि-राज्य उपयुक्त विधान या धार्थिक संगठन या किसी अन्य रीति से कृषि के उद्योग या भ्रन्य प्रकार के सभी कमंकार को काम, निर्वाह मजदूरी, शिष्ट जीवन स्तर और धवकाश का सम्पूर्ण

उपभोग सुनिश्चित करने वाली काम की देशाएं तथा सामाजिक और सांस्कृतिक ध्वसर प्रदान कराने का प्रयास करेगा और विशेषतया ग्रामों में कुटीर उद्योगों को वैयक्तिक या सहकारी ग्राधार पर बढ़ाने का प्रयास करेगा।" मैं उद्धरण को समाप्त करता है।

श्रीमन्, हार्दिक दुख के साथ कहना पड़ता है कि इस संवैधानिक व्यवस्था के होते हुए भी ग्रीर सरकार द्वारा समय-समय पर श्रम कल्याण संबंधी अनेक नियम बनाए जाने पर भी श्रमिक वर्ग की दणा में चाहे वह संगठित क्षेत्र का हो या असंगठित क्षेत्र का, समय वेः परिवर्तन के साथ अधिक सुधार नहीं हुआ है। संवैधानिक अपेक्षा से नियमों, की भावना का पालन नहीं हो सका है। फलस्वरूप श्रमिक वर्गकी दशा की ग्रोर विशेष ह्यान दिए जाने की आवश्यकता है । अतएव जो प्रमुख समस्याएं हैं, उनकी द्घिट में रखते हुए मजदूर नीति को मुज्यवस्थित बनाया जाना चाहिए । साथ ही एक व्यापक राष्ट्रीय भजदूरी-नीति बनानी चाहिए, जिससे उनकी समस्याओं का निराकरण हो सके एवम हितों की रक्षा हो सके।

श्रीमन्, माननीय सदन इस बात से सहमत होगा कि जब हम श्रमिकों की बात करते हैं उस समय हमारा हवान जाति, धर्म, लिंग से ऊपर उठकर एक ऐसे वर्ग की ब्रोर जाता है, जिससे सभी जाति, धर्म तथा पुरुष एवम् स्त्री दोनों होते हैं, एक ऐसे वर्गकी धोर जाता है, जो निर्वल, निर्धन, शोषित ग्रीर उपेक्षित वर्ग है। राष्ट्र के उत्थान, विकास, नव-निर्माण में जिसका सबसे प्रधिक योगदान है, जो समाजवादी समाज की रीढ की हड्डी है, जो अपने रक्त को पसीना बनाकर मध्यम एवस उच्च वर्गको द्याराम एवम् विलासिता का अवसर प्रदान करता है। कोई भी राष्ट्र, जो अपने को समाजवादी राष्ट्र कहता है, उसको श्रमिकों का ह्यान सर्वोच्च प्राथमिकता के ग्राधार पर देना चाहिए।

श्रीमन्, मुझको इस बात की प्रसन्तता है कि अखिल भारतीय राष्ट्रीय कांग्रेस का

## [डा॰ इद्र प्रताप सिहं]

ध्यान श्रमिक वर्ग की स्रोर रहा है। पंडित जवाहर लाल नेहरू जिनकी जन्म- सताब्दो मनाई जा रही है, उन्हें श्रमिकों के प्रति सहानुमूति थी, श्रीमती इंदिरा गांधी के मन में श्रमिकों के लिए पीड़ा थी। हमारे बोक्जिय प्रधाननंत्रों श्री राजीव गांधी जी, जो मानवता के सजग प्रहरी है, उनका भी विशेष ध्यान श्रमिकों की स्रोर है। राष्ट्रीय मादूरी नीति निर्धारित करते समय जिन बातों की स्रोर हगान दिया जाना चाहिए, उनमें से कुछ को मैं उल्लेख करना चाहूंगा, जिससे श्रमिकों की दर्तमान दशा में सुधार लाया जा सके, उनके हितों की रक्षा की जा सके।

श्रीमन्, विद्यमान कानूनों के ग्रंतगंत जहां कहीं भी न्यूनतम मजदूरी नियत की गई है, किन्तु स्थित एवन् पिशस्थितियों में निरंतर परिवर्तन होता रहता है। उदाहरण स्वरूप ग्रारम्भ में किसी उद्योग में कम तथा कालांतर में प्रधिक लाभ होने लगता है, परन्तु श्रमिक के वेतन में कोई वृद्धि नहीं की जाती है, जो सर्वथा अनुचित है। श्रतएव इन वात को व्यवस्था की जानी चाहिए कि उनमें समा-समा पर नियमित रूप में संशोधन किया जा सके।

श्रीमन्, श्रमिक को जब अपने क्षेत्र में, जहां का वह निवासी होता है उस क्षेत्र में, अराने श्रम का उचित पारिश्रमिक नहीं प्राप्त होता है तब उसको अपने तथा अपने परिवार के पालन-पोषण के लिए देख के दूपरे क्षेत्रों में जाना पड़ता है, जहां उसको भारी असुविधा, कब्द, पीड़ा को सहन करना पड़ता है, अत्यंत अमानवीय परिस्थितियों में जीवन-पापन करना पड़ता है। अत्यंव इस बात की आवश्यकता है। अत्यंव इस बात की आवश्यकता है। अत्यंव इस बात की आवश्यकता है कि न्यूनतम मजदूरी के विद्यमान क्षेत्रवार अनमानता को कम किया जाय, जिससे अमिक अपने क्षेत्र में अपने वर में रहकर राष्ट्र के नव-निर्माण में अपना योगदाम कर सके।

श्रीमन्, यह दुख का विषय है कि आज भी देश में समान कार्य के लिए समान वेतन का सिद्धांत सभी स्तरों पर प्रभावी ढंग से लागू नहीं है, जो सर्वथा अन्यायपूर्ण है। इतना ही नहीं अंतर के अनुपात में भी भारो अंतर हैं। यह स्थिति हमारी म दूरी-नीति के लिए एक बड़ी चुनाती है एक बड़ा कलंक है। हमें प्राथमिकता के आधार पर समान कार्य के लिए समान वेतन के सिद्धांत को, नीति को, कार्यक्रम को च्छोरता के साथ लागू करना चाहिए तभी हम समाजवादी समाज की परिकल्पना को साकार कर सक्रेंगे।

श्रीमन्, श्रमिकों की, विशेष रूप से श्रमिक महिलाओं की दशा ग्रत्यत चिता-जनक एवंम अपमानपूर्ण है। उनकी कुछ समस्याएं पुरुष श्रमिकों के समान हैं, परन्तु कुछ समस्याएं पुरुष-श्रनिकों से सर्वया भिन्न हैं। इनका गहराई के साथ अष्ठययन किया जाना च।हिए समस्यात्रों के निराकरण के हेत् नियम बनायें जाने चाहिए तथा उनको कठोरता के साथ लागु किया जाना चाहिए। श्रमिक महि-लाओं के साथ प्रबंध-वर्ग की ओर से जी सम्मान पर आक्रमण की घटनाएं होया हैं, उनपर कठोर दंड का विज्ञान किया जाना चाहिए और उन्हें दंडित किर्गह जाना चाहिए। श्रीर उन्हें लाग किया जा चाहिए। मान्यवर, यह प्रसन्नता की बात है कि हुमारे लोकप्रिय प्रधान मंत्री श्री राजीव गांधी को महिलाओं का विशेष रूप से ध्यान है । उन्होंने पंचायत में महिलाओं लिए 30 प्रतिशत स्थान ग्रारक्षित करने की जो घोषणा की है उससे महिलाओं ग्रीर विशेष रूप से श्रीमक महिलाग्रों के हितों की रक्षा होगी । मुझे झाशा है कि विधान सभा, लोकसभा तथा ग्रन्य सेवाओं में भी महिलाओं के लिए कम-से-कम 30 प्रतिभत पद ग्रवश्य ही ग्रारक्षित किए जाएंगे क्योंकि यह निर्णय जाति एवं धर्म की सीममार्थी से ऊपर होगा कि महिलाओं विशेषतः ग्र<sup>ा</sup>णिक दृष्टि से पिछड़े हुए क्षेत्र की महिल ग्रों को रोजगार के भवसर प्रदान करने की विशेष व्यवस्था की जानी चाहिए।

श्रीमन् मैं जानता हूं कि मेरे पश्चात् भी इस माननीय सदन के अत्यंत विद्वान °fa

Wage Policy

सदस्यों ग्रीर श्रमिक तेताग्रों के भाषण होने हैं जिससे कि इस माननीय सदन में श्रमिकों की समस्य ओं की धोर विशेष रूप से ध्यान जाएगा और समस्याओं के निराकरण में सरकार को सष्टायता मितेगी। इसलिए मैं इस माननीय सदन का और ग्रधिक समय न लेते हुए म ननीय सुकुल जी को उस संकल्प को प्रस्तृत करने के लिए धन्यवाद देता हं और म्रंत में मान्यवर पूनः अपको भो धन्यवाद देता हं कि अपने मुझे इस महान संकल्प पर विचार प्रकट करने का अवसर प्रदान किया।

श्री ईश दत्त यादव (उत्तर प्रदेश) : मानर्नाय उसिभाष्यक्ष महोदय, मैं अपका अभारी हं कि अपने मुझे इस महत्वपूण संकल्प पर बोलने का ग्रवसर दिया। सः थ ही मैं ग्रापको हादिक बद्याई भी देरहा -इंकि ग्राज एइलो बार ग्रापके ग्रासन ग्रहण करने के बाद मझे ग्राने चिचार प्रकट करने का ध्रवसर मिला है।

महोदय, श्री पशुपति न य स्कूल जी ने इस सदन में जो संकल्प प्रस्तुत किया है, यह अत्यंत महत्वपूर्ण है। यह देश के हित में है, देश के मजदूरों के हित में है और देश के गरीकों के हित में है। लेकिन घडयंत चिता का विषय यह है कि • 40-42 वर्ष निरंतर श्री सुकुल जी की पार्टी की सरकार रही और हमारे संविधान में ब्रारम्भ से हो इसके लिए व्यवस्था भी है. लेकिन इस सरकार ने इस पर ध्यान नहीं दिया । अभी सुकुल ज जी ने संविधान के बानुच्छेद 43 का उलेख भी किया, लेकिन अगर सरकार इसज संविधान के अनुक्छेद 43 की स्रोर जरा भी व्यान देटता तो क्याज श्री सुकुल जी को इस तरह का संकल्प ल ने की अवश्यकता नहीं पडती। मान्यवर, इस से यह स्पष्ट ज हिर होता है कि यह सरकार मजदूर विरोधी है,

किसान विरोधी हैं, गरीब विरोधी है और सरकार की नीयत यह कभी नहीं रही है कि मजदरों की स्थित को, उनकी अधिक स्थिति को सुद्यारा जाय क्योंकि , विधान के अनुच्छेद-43 में यह उल्लेख है, में इसे पढ़ रहा है --

"The State shall endeavour to secure, by suitable legislation or

economic organisation or in anyother wayi to all workers agricultural, industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities and, in' particular, the State endeavour to promote cottage dustries On a<sub>n</sub> individual operative basis in rural areas."

तो संविधान के इस ग्रनच्छेद की मंशा नही है कि लोकों का जीवन सुरखी रशांतिमय रहे श्रौर वे सम्मानितजीहे. व्यतीत कर सके। लेकिन सरकार ने कभी इस अरेर् ध्यान नहीं दिया । मैं श्री पश्यति नाथ सकूल जी को इस धवसर पर धन्यवाह देना च हुंगा कि उन्होंने इस तरह का संकल्प सदन में प्रस्तुत किया। मान्यवर, मैं अपने माध्यम से माननीय मंत्री जी से ग्रनुरोध करना च हुंगा कि सदन में सर्व-सम्मत राय लगता है, च हे उस पक्ष के लोग हों, च हे इस पक्ष के लोग हों, सबकी एक राय है कि मजदरों की अधिक स्थिति में सुधार ल.या जाए, उनकी समान मजबूरी पूरे देश में क रखी जए, मजदरी बढ़ाई जॉए, उनको ग्राय प्रकार की सुविधाएं दी जाएं। इसलिए मैं ब्रापके माध्यम से मंत्री जी से च हंगा कि इस पर ध्यान द और एक नोति दनएं,एक राष्ट्रीय नीति बनाएं मञ्दूरों के कल्याण केलिए और सुकुल जी के प्रस्तव के संबंध में क्री चित्त बसुजी का जो संशोधन द्याया है, जिखिल संशोधन ग्राया है, मैं उसका भी समर्थन करता हुं और इस सदन के विद्वात श्री सुकोमल सेन ने भी शुरू में ही एक संशोधन प्रस्तत किया है, कि जहां यह लिखा गया है संकल्प में कि Haying regard to the 'act that although Government have enacted a number of labour welfare laws.

वही एन्टी लेबर लाज का जो इन्होंने संशोधन प्रस्तुत किया है, इसका भी मैं समयेन करता है। इन दोनों संशोधनों का धान्यवर, मैं समर्थन करता हूं।

मान्यवर, रात टेलीविजन पर दूर-दर्शन पर एक समाचार श्रा रहा था, बहत से लोगों ने सना होगा कि आसाम के मुख्य मंत्री ने, घासाम की सरकार ने एक

## [डा० रूद्र प्रताप सिह]

निर्णय किया कि जो स्किल्ड लेबर है जो दक्ष हो काम में, उसकी मजदरी 30 स्पए होगी, जो सेमी स्किल्ड होगा, ग्रर्ड प्रशिक्षित होगा, उसकी मजदी 27 रुपए होगी प्रतिदिन की और जो इस त ह का नहीं होगा उसकी मजदी 25 रुपए होगी । हम समझते हैं कि पूरे देश में सबसे पहली बार ग्रसम की सरकार ने अपने प्रदेश में एक मजदूरी की नीति ल गुकी है, जो देश के अंदर मेरों ज'न-कारी में सबसे हुई रेट की मजदूरी होगी क्योंकि इस तरह के रेट की मजदरी देश में ग्रभी तक मी जनकारी में नहीं है और मजदूरी का भी मान्यवर, मूलग स्टैण्डर्ड हो गया है। एक राज्य में दूसरी और दूसरे राज्य में दूसरी मंजदूरी होती है और एक राज्य में भी जिले-जिले में भिन्नता होती है और जिले में भी मान्यवर, गांव-गांव में ग्रंतर होता है। कारण क्या है ? कारण यह है कि कोई नोति नहीं है सरकार की, कोई सरकार ने इस तरह की राञ्चीय नीति नहीं बनाई, पालिसी नहीं बनाई और इसलिए ही एक गांव से दूसरे गांव, एक जिले से दूसरे जिले, एक प्रदेश से दूसरे प्रदेश में काम करने व लीं की मजदूरी अलग है। प्रदेश सरकार का काम करने वाले का रेट अलग है, केन्द्रीय सरकार का काम करने वाले का रेट अलग है। मान्यवर, यह जो विषमता है, यही विद्रोह का भी कारण है। इस तरह की विषमता जो है, पूरे देश में है। समान काम का समान वैतन मिलता नहीं। सरकार नहीं च हती कि एक स्टैण्डर्ड ग्रांफ लिविंग हो। स्टैण्डडे आफ लिविंग में इस देश के लोगों में बहुत ज्यादा अन्तर नहीं होना चाहिये। अभी सत्ता पक्ष के एक माननीय सदस्य कह रहे थे, मैं उनकी बात से सहमत हूं और होना भी चाहिये कि इस देश में आमदनी में एक ग्रीर दस से ज्यादा अन्तर नहीं होना चाहिये। साहब की तनख्वाह साढ़े नी हजार श्रीर चपरासी की तनख्वाह डेढ सी रुपए। बेरे पास करेक्ट फीगर नहीं हैं, लेकिन केन्द्र सरकार के कुछ सचिव जो हैं शायद उनका वेतन साढे नी हजार या दस हजार के करीब पहुंच रहा है और चपरासी की इन सी रुपए प्रदेश में काम करने वाले

का भौर कुछ जो स्कृल हैं, कुछ दूसरे संस्थान हैं उसमें 50 रुपए प्रतिमाह के हिसाब से चपरासी काम कर रहे हैं।

श्री नरेश सी० पुगलिया (महाराष्ट्र) :

किस प्रदेश की बात आप कर रहे हैं ?

श्री **ईश दल यादव** : श्राप राजनीति की बात कर रहे हैं, मैं देश हित की बात कर रहा हूं...(व्यवधान)

श्री नरेश सी० पुगलिया : ग्राप गलत फिगर दे रहे हैं, इसलिये पृष्ठ रहा हूं... (ब्यवधान)

श्री **ईश दत याद**न: श्राप जब बोलियेमा तब कहियेगा जो कुछ कहना है ...

श्री राम अवधेश सिंह (बिहार) : उत्तर प्रदेश में 35 रुपया मिलता है चौकीदार को . . (व्यवधान) एक चौकीदार जो थाने में काम करता है उसको 5 रुपये मिलता था अब बढ़ते बढ़ते 35 रुपये हो गया है।

श्री **ईश दत्त यादव** : इसका जवाब श्रापके पास कोई नहीं होगा ।

श्री नरेश सी० पुगलिया: महाराष्ट्र में चौकीदार को कम से कम 700 रुपया मिलता है।

श्री इश बेल यादव : माननीय उपसभागक्ष महोदय, मैं निवेदन कर रहा
या कि सरकार को इस पर गंभीरता
से विचार करना चाहिये । इस देश
में मजदूरों में वेतन में श्रसमानता नहीं
होनी चाहिये श्रीर असमानता इसिलये
नहीं रहनी चाहिये कि मजदूरों की
स्थिति सुधरे, वे सम्मानजनक तरीके
से अपना जीवन बिता सकें, मुख से
बिता सकें, श्राराम से बिता सकें । श्रगर
सरकार की ऐसी नीति हो जायेगी,
यह नीयत हो जाएगी तो यह संभव हो
सकता है।

महोदय, यहां एक और जमदूरों के जीवन स्तर को सुधारने के संबंध में बहुस हो रही है, लेकिन इस देश में 12 करोड़ लोग बेकार है। साढ़े तीन करोड़ लोग सरकारी दफ्तरों में जिनके नाम लिखे हुये हैं, डाक्टसँ, इंजोनियसँ पढ़े लिखे ग्रेजुएटस हैं ग्रीर इनके दुग्ने

यानि 7 करोड लोग दिसम्बर 1988 तक ऐसे हैं जो अपना नाम दर्ज नहीं करा सके हैं। मैं समझता हूं कि यह संख्या बढ़ते बढ़ते 12 करोड़ हो गई होगी । ग्राप मजदूरों की स्थिति को सुधारने की बात करते हैं, लेकिन सरकार की नीयत से ऐसा माल्म नहीं पड़ता। इसके लिये सरकार को गंभीरता से सोचना चाहिये । मैं आपके माध्यम से मंत्री जी धीर इनकी सरकार से कहना बाहता हं कि एक ही तरीका है, एक ही विकल्प है और यह अनुच्छेद 43 में भी कहा गया है कि बेकारी दूर करने के लिये लब उद्योग, स्माल स्केल इंडस्ट्रीज लगाई जानी चाहिये। वेकारी दूर करने के लिये वेकारों को काम की गारन्टी देने के लिये, काम के अधिकार को मौलिक अधिकारों के साथ संबद्ध कोजिये और संविधान में इस तरह का संशोधन किया जाये कि हर नीजवान की जी काम नरने लायन है, उसके काम की, उसके जीविका की गारन्टी हो जाये। इस तरह का शापको संविधान में संशोधन करना पड़ेगा ग्रीर कुछ कांतिकारी कदम उठाने पड़ेंगे यद्यपि अब तो आपके दिन भी गिरे जिनाये नजर ग्रारहे हैं। आपके पड़ोस में जनता दल की सरकार के मुख्य मंत्री ने घोषणा कर दी कुछ समय पहले कि हरियाणा प्रदेश की सीमा में जो भी बेकार होगा, वह नौतरी के साधातकार के लिये बस में फ़ी जायेगा, उसको बस पास फ़ी दिया दिया जायेगा । 4 तारीख को मुख्य मंत्री ने फरीदाबाद में यह घोषणा की कि हरियाणा प्रदेश में अगर कोई बेकार हो जो हाई स्कूल तक पढ़ा हो या न पढ़ा हो तो उसको 50 रुपया महीना दिया जायेगा । जो हाई स्कूल से ग्रेज्एट तक पढ़े हैं • उनको 75 रुपया और जो ग्रेजुएट से ऊपर पढ़े हैं उनको 100 रुपया बेकारी का मत्ता दिया जायेगा यह एलान कर दिया है हरियाणा की सरकार ने।

इसिनिए में चाहूंगा इस सरकार से भी

कि आप बेकार को काम देने की गारन्टी को मोलिक अधिकारों के साथ जोड़ें और संविधान में इस तरह का संशोधन करें जिसमें यह व्यवस्था हो कि जहां तक सरकार बेकार को काम नहीं देती है, रोजी नहीं देती है, उसके लिये रोटी का इंतजाम नहीं करती है तब तक सरकार उसकी बेकारों भत्ता देशी।

[उपसभापति महोदया पीठासीन हुई]

माननीय सुकुल जी ने जो हंकरूप प्रस्तुत किया है और इसमें जो उन्होंने सुझात दिये हैं वे सभी सराहनीय है शीर मजदूरों को मजदूरी के रेट प्राइस इडेक्स के साथ बढ़ने चाहिये। धरोंकि शाज जिस तरह से महंगाई शासमान को छू रही. है, जिस तरह से महंगाई बढ़ रही है, जीवन उपयोगी वस्तुर्ये जिस तरह से महंगी हो रही हैं उनको देखते हुये जो मजदूर के रेट निधारित हैं या मजदूरों को मजदूरी दी जाती है उससे उसका ग्रीर उसके बच्चों का भरण-पोषण सम्मानजनक ढंग से नहीं हो सकता । यही कारण है कि 40-42 वर्षों के कांग्रेस सरकार के शासन के बाद भी इस देश के अन्दर 40 प्रतिशत आदमी गरीबी की रेखा के नीचे पड़े हुये हैं। ग्रापकी ग्रगर नीयत रहती अगर अपके विचार शुद्ध रहते, आपके पास कार्यकम रहते, पालिसी और प्रोग्राम रहते तो निश्चित रूप से इस सब में सुधार कर दिया होता और सुरूल जी को इस तरह का संकल्प , लाने की भावश्यकता नहीं पड़ती । इन्हीं शब्दों के साथ मैं माननीय स्कूल जी के इस संकल्प काश्री चित वस शीर श्री स्कोमल सेन जी के संशोधनों के साथ समधंन करता हं। धन्यवाद।

श्री राम चन्त्र विकल (उत्तर प्रदेश) : उपसभापति महोदय, मैं भापका शाभार मानता हुं कि इस महत्वपूर्ण प्रस्ताव

[श्री राम चन्द्र विकल] प्र जो मेरे विद्वान सबस्य श्री सुबूल जी ने रखा है ग्रीर जो हमारे अमिकों के नेता रहे हैं ग्रमी भी विचार धारा श्रमिकों के प्रति लगी रहती है उस पर बोलने का मुझे समा दिया। श्रम नीति पर ग्राप मनन कर रहे हैं यह बात सत्य है। चाहे विरक्ष के लोग हों या पक्ष के लोग हों इस बारे में सबने कहा है कि यहां जो ज्यादा मेहनत करता है उसको पैना कम मिनता है। पैना कम मिले यह तो सही बात है लेकिन सम्मान भी कम मिलता है। वह दोनों तरक ने मारा जाता है। आधिक खामो तो होती ही है समात्र में वहीं खादगी छोटा माना जाता है जो काम करता है और जो काम नहीं करता वह बृद्धि और बल से काम करता है उसकी बहा प्रादमी समाज में कहा जाता है। समात में इत मत्यताको बदलना चाहिये । श्रम करने वाले को साधन श्रीर सम्मान दोनों मिलने चाहियें । साधन भी श्रम करते. वाले को प्रधिक मिले और सम्मान भी मिले इसमें कोई दो राय नहीं हैं। चाहें खेत में काम करने वाला हो या चाहे कारखाने में एस ते देश में बहुत पैदाबार वढ़ सकती है। सुकुल जी के प्रस्ताव में खेत अजदूर के बारे में भी चर्चा है ग्रीर कारखानों में या प्राइवेट बंधों में लगे हुये हैं उनके बारे में भी चर्वा है और साथ बोनस की भी उन्होने चर्चा की है । सर्वागीण मजदूरों की समस्यायें हैं। इस पर मुकुल जी ने बहुत गहराई में चितन किया है, मनन किया है। इस देश के मजदूर बहुत कम बेतन पा रहे हैं उनको अधिक वेतन दिया जाये यह सभी तरफ से मांग है। साथ ही विष्य-तायों की चर्चा भी अनेक तरफ से हुई है। यह बात सही है कि प्रांतों के बाधार पर विषमता है, क्षेत्रीय ग्राधार पर भी विषमता है ग्रार काम के आधार पर भी विषमतायें बनी हुई हैं। सभी तरफ से यह मांग है कि यह विषमता दूर होनी चाहिये। हमारी केन्द्रीय सरकार इनके लिये जिम्मेदार है । इसको , राज्य सरकारों से निल कर कोई ऐसी नीति निश्चित करनी

चाहिये कि जो मेहनत करने वासे हैं उनको अधिक वेतन मिले, अधिक साधन, अधिक सम्मान मिले । भगर हम देश में सच्चा समाजवाद लाना चाहते हैं, आर्थिक विषमता मिटाना चाहते हैं तो हमारी अम नीति में प्रामुखन्त परिवर्तन होना चाहिये और राज्य सरकारों को भी ऐसा अविश देने चाहिये कि वे भी इस तरह की जो विवसतायें है, वे इनको मिटाने में मदद करें। इस देश का कियान और मेहनतकश जो मनदूर है वह पद्योग बहाता है और वहीं बेबारा आंसू भी बहाता है। यही हतारे समाज को विडम्बना है। मैं यह नहीं मानता हं कि स्वराज्य के बाद इन चालीस वर्षों में कुछ नहीं हुया है। हम बहुत कुछ धागे बढ़े हैं। यगर उनकी समस्यायें उतनी नहीं सुलझी हैं जितनो मुलझनी चाहिये थो। इअलिये विषमताओं को दूर करने की जरूरत है । कानून तो. बने हुये हैं, लेकिन चन पर अमत नहीं होता है। अगर कानून बने तो उस पर अमल भी होना चाहिये । मैं एक बार फार्म कमेटी का चे रामेन था, तो मैंने देवा कि केरल में एक मजदूर को 5 द० भजदूरी बी जाती है। मैंने इन 5 का से 16 ह० कर दिया । वहां पर सब युनिका के लोग भी बैठे हुये थे। कुछ सोगों में काले झंडें भी दिखाये। एक स्कल का उद्याउन करते हुये हमने यह किया था । गवर्नमेंट की तरफ से भी का गया कि यह तो हमारी पालिसी के विसाफ है, आपने एक रूपया बढ़ा दिया। उन्होंने कहा कि हमारे यहां तो पांच रुपमें का नियम है इसलिये कभी कभी सरकारें भी आहे आती हैं। यह केरल की बात है। वहां पर मज्दूर को पांच रुपये दिये जाते हैं। श्रीर हरियाणा में हिसार में 14 इ. दिये जाते हैं। दोनों कान एक जैसे हूँ। इसलिये मैं कहना चाहता हूं कि प्रति में भी फर्क है। राज्यवार जो यह फर्क है यह भी नहीं होना चाहिये । विषमता को मिटाया जानः चाहिये । काम तो एक है, लेकिन वेतन में फर्क है। मैं चाहता ष्ट्रं कि इस विषयताकी तरफ ≢याव विया जाना चाहिये । यहां पर हमारै अप मंत्री जी बैठेहये हैं। श्रमिकों के बारे में उनकी बड़ी जिज्ञासा है और उनका इस क्षेत्र में प्रेक्टिकन जीवन भी एहा है। विहार के मुख्य मंत्री के तौर पर उन्होंने बिहार की ग्रीर देश की बड़ों तवा की है। इसलिये हमें कानून बनाकर इस विवसता को दूर करना चाहिये।

एक सुझाव मैं यह भी देना चाहता हं कि एक जांच कमेटी तुरन्त वैठाई नानी चाहिये । मैंने तो ये दो-चार बातें जवानी तौर पर कहीं हैं। देश ब्यापी तीर पर ऐसी कमेटी बैठ ई जानी जो सर्वदलाय हो, पर्टी के क्राधार पर नहीं हो, सब पाटियों की हो, वह सक्र प्रति में ये ग्रीर इस बात की जांच करें कि मजदूरों को कितना बेतन दिया ा रहा है, उन्ही क्या हाला है, प्राइवेट लाग कितना वैतन देते हैं, जो व्यक्तिगत नौकर रखते है वे क्या वेतन देते हैं। दुक्तनों पर, कारखानों में, रेलवे स्टेगमीं पर जो कुली होते हैं, जो बच्चे मजदूरी करते हैं, लेकिन बाल वर्दी नहीं पहनते हैं, को दोड-दोड़ कहते हैं कि हम आपका सामान बाहर ले जायेंगे, उन सब की जांच उस कमेटी के द्वारा की जानी चाहिये । यह कमेटी यह भी देखे कि सारे देश में जो भजदूर हैं, प्रांतवार, इनकी बना समस्तानें हैं, उनका बना समावान होना चाहिये । यह अमेठी व्यापक तौर पर बननी चाहिये। उसका समा भी थोडा जल्दी होना चाहिये। बह कमेटी देश भर में घुनकर श्रमिकी की स्थिति को देखे। चाहे खेतों में काम करने वाले माद्र हो, चाहे कारखानों में कम करने वाले हों. बाहे व्यक्तिगत तौर पर काम करने के बारे में, उनकी समस्याओं के दारे में भें देवा जाना जाहिये। उनके लिये दया का इंतराम है या महीं, जनकी रिहायश के लिये कोई इंत एम है या Beat in महीं. इन सब बातों को देखा जाजा Chairman

मजदूर हैं वे झर्गा-झोंपहियों में रहते हैं और वे भी आये दिन गिरा दी जाती हैं। पता नहीं, उनको किन किन यातनाओं का शिकार होता पड़ता है। मानवीय द्घ्ट से इन समस्यात्रों पर उस कमेटी के द्वारा विचार किया जाना चाहिये । यह अमेटी सारे देश में घूम-कर तीन महीने के अन्दर अपनी रिपोर्ट वे ।

श्री पशु पति नाथ सुकुल : यही मांग की है कि कमेटी बिठा दी आरये। His amendment is that a Joint Committee should be set up.

श्री राम चन्द्र विकल : मैं सर्वदलीय बोल रहा हूं, एक पार्टी की नहीं। यह एक राष्ट्रीय समस्या है किसी एक पार्टी की समस्या नहीं है। यह राष्ट्रीय समस्या है।

उपसंभापति : ग्राप श्रव श्रपना भाषण समाप्त की जिय।

औ राम चन्द्र विकल : यह एक राष्ट्रीय समस्या है और इस राष्ट्रीय समस्या के लिये एक सर्वदलीय कमेटी बनायी जाय जो गंभीर रूप से इसका अध्ययन करे। इन शब्दों के साथ, सुकूल जी का प्रस्ताव बहुत व्यापक है, उनका जो भाषण था वह बहुत व्यापक था, मैं सूक्षमता से उनकी भावनाओं से अपनी सहनति व्यक्त करते हुए मैंने अपने सुझाव दिये हैं। मैं चाहता हं कि हमारी श्रम नीति शीब्रातिसीध लाग् हो ताकि हुम जो समाजवाद के सिद्धांत को मानने वाले हैं उस पर श्रमल कर सकें। मैं फिर आपको धन्यवाद देता है।

### Resignation by a member

THE DEPUTY CHAIRMAN; I have बाले म दूर हो, चाहे सरकारो उद्यमों to make an announcement, i have to में काम करने वाले हों, उनके वेतन inform Members that hon'ble Chairman,, Rajy<sub>a</sub> Sabha, ha<sub>E</sub> received a letter dated July 28, 1989, from Shri Shamim Hashmi, a Member representing the State of Bihar, resigning his the Rajy<sub>a</sub> Sabha and the has accepted his resigna-भाहिये । हम देवते हैं कि जो गरीब tion with effect from today July 28, 1989.